ag we non. Members are aware, the Budget of the State of Karnataka for 1989-90 was presented to the Legislature of the State on 17th March 1989 and the Vote On Account for the expenditure estimated to be incurred during the six months was obtained on 27th Malrch 1989, and the Karnataka Apprornation (Vote on Account) Act, 1989, was passed in March 1989. Since the State Legislative Assembly was dissolved before the Demands for the full year could be voted the Budget for the financial year 1989-90 as presented to the State Legislature was presented to Parliament on 31st July 1989. The Lok Sabha granted the balance of the Demands for Grants and passed the connected Appropriation which is now before this House. meet the total estimated expenditure during the current year, the Bill provides for payment and approbation out of the Fund of Karnataka of Consolidated total sum of Rs. 5374.93 crores, comprising of Rs. 4073.26 crore_s voted the Sabha and Rs. 1301.67 Lok crores charged on the Consolidated Fund of • the State and is inclusive of the sum earlier authorised for withdrawal in the Karnataka Appropriation Act, 1989. Full details of the provisions are available in the Demands for Grants circulated to Members on the 31st July 1989.

Madam, I move.

The question was proposed.

श्रम संवालय में राज्य संत्री श्रीर संसदीय कार्य संवालय में राज्य मंत्री (श्री राधाकिशत मालवीय): मंडम, में यह चाहंगा कि कर्नाटक ब्रश्नोप्रियेशन विल पर लंच के बाद डिसल्शन रखा जाय। जो भी सदस्य चर्चा शुक्क करेंगे उन्हें वीच में हो डिस-कर्टीन्य करना पड़ेगा।

THE DEPUTY CHAIRMAN: Let Mr. Chandre Gowda start and he ean **con**:inue after lunch.

SHRI D. B. CHANDRE GOWDA [Karnataka): Madam, we can adjourn ujd meet at 2.30, as usual.

THE DEPUTY CHAIRMAN; We will be giving you twelve minutes in any case. Your time is 12 minutes.

SHRI D. B. CHANDRE GOWDA: I cannot speak anything in 12 minutes.

THE DEPUTY CHAIRMAN: Unfortunately, when they take a decision in the Business Advisory Committees they do not realise. We have only 12 minutes registered.

SHRI D. B. CHANDRE GOWDA: I would draw your attention to the fact that this Bill was not discussed by the Opposition,—an unfortunate situation.

SHRI H. HANUMANTHAPPA (Karnataka). The State Assembly would have discussed it for month's together.

THE DEPUTY CHAIRMAN: If the Mtmbers agree, we can dispense with the lunch hour and continue. (Interruptions')

SHRI H. HANUMANTHAPPA; Why do you deprive us of ... (Interruptions)

SHRI JASWANT SINGH (Rajasthan): Why dispense with the lunch hour? (*Interruptions*)

THE DEPUTY CHAIRMAN; It is better that we now adjourn for lunch and he can speak afer lunch.

The House then adjourned lunch at twenty-five minutes past one of the clock. The House reassembled after lunch at twenty-nine minutes . past two of the clock.

[The Vice Chairman (Shri Jagesh. desai) in the Chair.]

. BUDGET (KARNATAKA), 1989-90 I. KARNATAKA APPROPRIATION (ILL, 1989—contd.

THE VICE-CHAIRMAN (SHRI JA-StESH DESAI): Mr. Chandre Gowda.

SHRI D. B. CHANDRE GOWDA: Mr. Vice-Chairman. Sir, I thank you for allowing me to initiate the discussion on the Karnataka budget. Before I come to the budget, I would like to take the House over the period of three months or a little more than that...

While referring to the mandate, the hpn Prime Minister has said that the Members of the Lok Sabha by resigning en masse have violated the mandate of the feople. I would like to draw the attention of this House to what has happened in Karnataka. The mandate has been given a decent burial. They have debased and defiled the Anti-Defection law, assaulted the Constitution, butchered, democracy in broad daylight and reduced the office of the Governor to that of a marionette Of the ruling party at the Centre.

Let us leave it at that, and let us leavei it to the people of the country to decide as to who should be consigned to the dustbin of history. If you have faith in people, let up go to them. Don't stick like a limpet to the chair you are sitting on and pursue your perpetual rule in Karnataka.

Mr. Vice-Chainnan, Sir, before I take up the discussion on the Budget-Karnataka, I feel that we should have some idea of the President's rule in that State particularly and that of the Janata Dal prior to that and their performance for about 6 long years. First of all, there is that new innovation—the Advisers to the Governors, if i am correct The Imposition of the President's rule made the Governor to run the day-to-day administration through three Advisors. Official machinery of Karnataka is known 'for its efficiency. But I am sorry to say that the over-bearing attitude of the Advisors who have no stakes in the State or in the people of Karnataka has demoralis-' ed the entire bureaucracy. I feel it is an insult to the efficiency of the State] Service and the administration of Karnataka. The recent indiscriminate, unnecessary and biased transfers tell so many stories which were unknown either In Karnataka or anywhere else in the

country under the Presidents rule, 1 feel it is a negation of the spirit of the President's rule which we have envisaged under Article 356. I have reason to believe that transfers have been directed from Delhi, either from the office of the Prime Minister or from the office of the Home Minister or elsewhere from the concerned Ministers or otherwise concerned too.; I am told, I wish I am wrong, Shri Venkitaramanan direct orders from the Prime Minister's office. Most of the Backward Class and Scheduled Caste officers have been sent out of Vidhan Saudha, the Seat of power the seat of the power given by the people. And Vidhan Saudha is ago with rumours that every transfer is for some consideration, either it may be political or otherwise Sir, if i have to. quote certain transfers recently made a copy of which I have, you will be Surprised to know what can a non-popular Government do under the President's rule-Sir, in one set of transfers of KAS officers, there are 58 in the list, and in the second set of transfers, there are more than ten. In all there were about 68 transfer so far as the KAS officers are concerned In the case of Indian Forest Service, they have transferred about 25 Senior officers to different places. To quote a few, more, a further set of 27 KAS officers have been transferred. Let me now come to the iAS officers. Sir, on 5.5.1989, 20 iAS officers- have been transferred. Again, on the same day, a second set of transfers of 19 officers took place. And I do not know. U does not stop at that And on 15.5.1989, 18 officers have been transferred. And on 18.5.1989, 8 officers have been transferred. The total figure comes to about 65 IAS officers who have teen transferred This is what the present state Of affairs is going on. If my friend wants, I have the whole list with me. Sir, one of the Janata Party leaders, I am told, who was the previous Minister, he is very busy with transfers. He has, J am told, the blessings of the Central Government and the Governor obliges him. Day in and day out he either sits in the office of the Vidhan Soudh or in the Governor's office. His only job is to get the transfers, sanctioned. (Interruptions). I do not know. Most of the engineers, either

of the irrigation or PWD, from top to bottom, they are also transferred according to his directions. Advisers are busy attending to these leaders, the so-called leaders, and guiding the destiny of the officers, not the destiny of tie State, So, Sir I would appeal to the Central Government, please Dispense with the business of these advisers, trust the local officers. They can deliver the goods. They have been delivering the goods; I am not new to the administration. I was not only a Minister I have done the job as a Speaker and Leader of the Opposition also. Never have I come across such mass transfers, especially at a time when the President's rule has been clamped in a particular State.

Sir coming to the recent happenings in Karnataka ...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); There are two names from your party. I do not mind it. There is another name also.

SHRI M. S. GURUPADASWAMY (Karnataka): Sir, it is Karnataka Budget...

SHRI D. B. CHANDRE GOWDA; ... which used to be discussed for three long months. Don't you have at least three hours here? Sir, I would, like to bring to your kind notice that the opposition members in the Lok Sabha for various reasons could not speak on the Budget. At least, the time of the opposition here should be given...

MISTHR OF STATE IN THE OF **AFFAIRS** tENTS YOUTH AND SPORTS AND ■ WOMEN AND THE DEVELOPMENT IN CHILD MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMAT1 MAR-GARET ALVA): So, you want that that time should be - transferred here?

SHRI D. B. CHANDRE GOWDA; Yes, Yes, don't you think it is justified?

Sir, on 25.5.1989 the fares were increased, the fares of the Karnataka State Road Transport Corporation, to come into force on 1.7.1989. They printed the con-

cerned tickets They spent a lot of money to readjust their whole administrative set up. And the Congress leaders make an appeal and this drama begins and the Governor withdraws the order on 28.5.1989. Having spent so much of money he withdraws the order

Sir, again he takes a decision to discontinue certain routes on the plea that they are uneconomical and within a few days again the same drama is played and he withdraws it. In whose interest he is doing it?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I would like to know how it is done because I also have run this department in Maharashtra. This is done by the Board. It comes to the Government only for approval.

SHRI D B. CHANDRE GOWDA; My point is that the Governor himself announces it. That is my point. Sir, some time back the constitution of a Parliamentary Committee was suggested by no less a person than the KPCC(I) President and there are precedents. I do not know why these precedents were dispensed with so far as Karnataka is concerned. Sir, he has not even once called us over a cup of tea and consulted us, the elected Members of Parliament,, or the elected members of Zila Parishads. Zila Parishads are working. Though this government was thrown out vs: constitutionally under article 856, they could not throw out our government which we had established .after six years of. long history. They could not throw them st the office have he: en them confl-

 dence; exactlyis going on in the State. This has not been done.

Again about the excise policy. He has made a big announcement. Sir, excise is an issue somehow connected with politicians, whether they are Member of Parliament or former Chief Minister or the present Chief Minister or the one going to be the Chief Minister. Sir, my point is, go far as excise policy is concerned, earlier when this

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[Sim D. B. Chandra Gowada

matter was taken up in Tamil Nadu, Excellency, Mr. Alexander said that this is a policy decision and I do not want to interfere in that policy decision; it is for the popular government to take a decision. But unfortunately, in Karnatka, Governor the takes a decision and announces the policy. What is the policy? One, paper writes on 31st July-it is Hindustan Times—under the caption 'Liquor barons in Karnataka get a jolt" and a saga story is written wherein it gays, and I quote: "The State has been, according to a general estimate, losing over Rs. 300 crores duty per year from this kind of liquor" which means 'seconds'. Now, let us see how the present administration has looked to these 'seconds'. There are three categories. I do not want to go into the details of it. According to them, there, are only nine distilleries who the capacity to distribute also. Can't we control nine distillaries? For that, we want to have a separte central setup so that the entire production comes under one head. I am not trying to say that the wholesale trade takeover is wrong. I am not saying that. But I am doubtful as to how you would succeed there, and as a I quote from this paper, they say, the loss of duty is about Rs. 300 crores, and the ex. Finance Minister of the State comes out -with a statement that it is Rs. 600 crores. I do not know how many crores are estimated by my esteemed friend, Mr. Janardhan Poojari. Number of estimations have come in. But with this experiment, the Governor when we met him, estimated it at Rs. 50 crores; the Congress President etimated it at Rs. 60 crores. Now what is the estimate of the Governor? He says, the target has been raised to Rs. 36 crores, and while referring to Hindustan Times again, his figures would say about the performance of the Janata Party for the last six years—and now Janata Dal as on today-In 1982-83, the revenue

was Rs. 140 crores; In 1989-90. It is Us. 320 crores, which speaks of the penormance tne previous government. I would leave it at that.

Recently, they have tried to regularise the fee structure and abolish the capitation fee prevailing either in the medical colleges or engineering the colleges. They have announced the fee structure. It is worse than disease itelf. At leat, earlier, a person coming from a rural area who could . not pay, who could not come out with distinction, was blessed by the elders with a seat without paying any capitation fee. Now, it is "his duty to pay the fee. What is the fee structure? In case of Government merit-pool students—this is in regard to engineering colleges—they have to pay Rs. 1,200. Unaided—Rs. 2,000 per year. students-aided—Rs. Karnataka Unaided—Rs. 8,000. Non-Karnataka students-aided-—Rs. 12,000 and aided—Rs. 12,000.

In the case of the medical colleges, it is further worse. Government-meritpool students have to pay Rs. 2,000. Karnataka students have to pay Rs. 25,000 per annum and non-Karnataka Indian students Rs. 60,000. If you want j'our son to be admitted into a medical course in Karnataka, you will have to pay Rs. 60,000 every year.

MOTURU HANUMANTHA RAO (Andhra Pradesh): Without capitation fee.

SHRI D. B. CHANDRE GOWDA: In the case of NRI's it is Rs. 80,000 per year. This is the fee structure. Has it, in any way, helped in tackling the menace of capitation fee? It is rampant. Today, it runs into lakhs. Sir, the students have to pay the fee, not year-wise, academdc-year-wise, but for all the Ave years at a time, lumpsum.

SHRI SUKOMAL SEN (West Bengal): How much?

SHRI D. B. CHANDRE GOWDA: In the case of the non-karnataka dents, it comes to Rs. 3 lakhs. Over

and above this, the old method prevails. It runs into lakh, 2 lakhs, 2.5 lakhs. I heard a few days back that now it has gone up to Hs. 3 lakhs. What is it that we have done?, -Are we trying to deceive the people? Are we trying to teach the students right from the beginning, right from the inception, deceit? Sir, I, for one have been continuously opposing this capitation fee business. Rightly or wrongly, it is prevailing. But what is it that we have done now? Now, Sir, I come to...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You have already taken twenty minutes.

SHRI D. B. CHANDRE GOWDA: I need another twenty minutes.

SHRI M. S. GURUPADASWAMY: He is from Karnataka and we are discussing the Karnataka Budget.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The time allotted is Only three hours.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): For discussing the • Kudal Commission's report, we have taken two days. This is how you conduct the Business of the House.

SHRI M. S. GURUPADASWAMY: We have debated the Kudal Commission's report for two days.

DR. G. VIJAYA MOHAN REDDY: . Please allow him some more time.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Gowda, I will give you another ten minutes.

. SHRI D. B. CHANDRE GOWDA: Coming to the Budget proposals for 1989-90, I have seen the Financial statement given by the Minister of State for Finance on the Budget of the Government of Karnataka for the year 1989-90. I am sorry to use this language. Instead of calling it as a Budget paper, *I* would, certainly, call

this as a political document. What is it that he refers to? I have yet to come across another document of this type. It says "A legacy of huge budgetary deficit, undischarged liabilities, has been left behind by the Janata Government." This is what the document says. You can make a political speech. I do not mind. It says; "...in addition to fiscal mismanagement and indiscipline." What shall I call it? It is more a political document, than a Budget paper. It further says: "There are reasons to believe that the Janata Government was not vigilant in the matter of curbing tax evasion. Apparently, there is large-scale evasion of excise duty on liquor." Again, the same thing. This has been mentioned in the Financial Statement. This is what I take objection to.

Sir, I. do not want to go into the details. Never in the past a Budget Parliament presented to debate a State Budget has made such references at any point of time. As I said, this is a political document. What is "this? Karnataka is not the only State which has a deficit, it is in the distinguished company of many Congress (I) States, including Gujarat. Let me not quote the staggering figure of the deficit of the Central Government, Rs. 28,000 crores. Sir, if I quote again from the AG's office report, during the five years of Janata rule, it does not contain any adverse remarks on the management of finances or the administration, including that of the Excise Department. Both the Planning Commission and the Reserve Bank of India have, time and again, complimented the Janata Government , of Karnataka on its success in the resource mobilisation. This is the compliment given by the competent authorities, but what does this political document say? Is this the way to run the nation?, Is this the way to run a State and is it the way to tell the people of the country? It is like ceffee calling kettle black. I do not want to say more than that. Had the presented the performance budget of the rule during these four

[Shri D. B. Chandre Gowda] months, we could have known or compared the perfoYmance of this Government with the performance of the previous Government at least, if not the past.

Sir, umpteen numebr of times the so-called leaders—I can't think about others—have said that Karnataka is bankrupt. They have no money even to pay the salaries. On top of it, it is the Prime Minister of the country who m;akes such a statement. This should not have come from the mouth of the Prime Minister at least, I am sorry to say that.

New, in the name of fiscal management and financial discipline welfare activities of the State have come to a grinding halt, irrigation activities have come to a standstill, command area developmental activities have not begun yet. Sir, the Karnataka budget will speak of that. A law should be passed for enhancement to enforce reservation for the scheduled castes, scheduled tribes and backward classes, but this is pending. Reservation of jobs for women, that too, under certain specified categories, has not taken off. Decision to constitute special courts for disposal of cases under Civil Rights Enforcement Act of 1976 and dowry deaths, is not yet implemented. Scheme for agricultural labourers; a scheme has been adopted by Government to give monthly pension of R: 60 to the agricultural laourer who is while in service or at work disabled -and Rs. 2000 in the case ox death. Budget provision has been made for the scheme but no action has been taken. Village sanitation, sauchalayas as we call them, budget provision has been made for this but no action has been taken. Housing has come to a standstill. Site and service projects have yet to begin. No programme has been made though approval was received for most of these important projects. Learn to earn scheme: it is still gathering dust. Extension of green

card facilities to urban areas: Recently a decision was taken to extend greet card facilities to supply at subsidisec rates in town having population o 20,000 for which a budget provisioi has been made. This has also not commenced

Hyderabad-Karnataka Develop ment Board, which has now been anno in the papers, is a long-standing aspira tion of the people fromi that area. decision has been taken. Two crore of rupees have been allocated. White formulating the scheme, the presen administration has not even had th courtesy to consult the concernet people. Who are those concernei The Zila Parishads are func people? tioning. The Legislative Coune: Members are there. The Members o Parliament are there. While formula ting a scheme of this type, at least : formal consultation should have beer done. That has not been done.

Then the implementation of th model Committee Report the on Kudala Sangameswara Temple. The is one of those temples which gets sub merged under the Krishna project. T save that, a scheme has been formula ted. A Committee was constituted. Th Committee gava its considered dec' siens.

AM HON. MEMBER; Whene have not taken a decision. Four month have elapsed.

Coming to getting clearance of th projects, I do not want to. go into th details of it because time does no permit...

THE VICE-CHAIRMAN (SHE JAGESH DESAI): I have already give you half an hour. I cannot give yo more than that.

SHRI u. B. CHANDER GOWDA: NO, Sir, I want at least 5 minutes more. ■Sis, a number of projects are pending with the Central Government lor clearance. I would like to refer to only, one or two in a pointed manner. I do commend the Government for having teken over the Visvesverya Iron and Steel Works which would come under SAIL. We have been urging for this for a number of years. Thanks to the previ-Government of Karnataka that they gave whatever they wanted. Interest free electricity overdues, extra electricity and every other facility that ., the Central Government wanted, they gave. I would rather congratulate the Government for the they evinced in that.

Mangalore refinery and petrochemical project is pending clearance. Establishment of an export processing Wakhal industrial zene at estate pending. Bangalore, is still About Vijayanagar Steel Plant, the less said the better it is. In the year 1971 the Prime Minister of the country comes and lays the foundation stone. Thousands of acres of land have been acquired. No less a person than the Prime Minister of the country, Smt. Indira Gandhi under whose leadership I worked and which I still feel was my privilege, came and did this. Unfortunately before every election; every party talks about it. Again I am; told the Prime Minister has said that he'would give life to that. I do not know what"" type of life he is going to give. I have yet to see that.

Coming to the other aspects...

THE VICE-CHAIRMAN ■ (SHRI JAGESH DESAI): This is your last point. .

SHRI D. B. CHANDRE GOWDA: No, Sir, 1 will take two minutes more. In the performance of the Janata Dal Government particularly in the field of decentralisation of power, we set an example to the country,' thanks to late Nazir Sab who took personal interest

in it. Another important aspect of his work was the supply of drinking water. More than 53,000. bore wells were sunk. The Government of India patted him

• and gave the bonus. Yet today the ruling party at the Centre does not look to it. Sir, (the people of Karnataka used to call him "Neer Sahib".

""Neer" is water. He used to be called -"Neer Sahib". It is sad that he is no more, but his memories are still alive with the people of Karnataka in -every village, in every hamlet.

Sir, I do not have the time, otherwise I would have quoted the figures. There were so many socio-economic schemes—like pension for widows, pension for the disabled, uniform to school children, mid-day meals, sarees and dhotis at reasonable subsidised price, green card for poor people. 3.00 P.M.

There is a housing scheme in the name of this great soul, Nazir Saab, and we named the scheme after him and called it Nazir Aawas Yojana. Many people commented on that, knowing nothing about that person. If I may say so, Sir, it is our misfortune that we have lost that man, whichever party he belonged to.

important Coming to one that of forests, forests are in the Concurrent List. Now, we have built projects and projects but, for public pur-, poses like laying roads, there problems. I come from the Malnad area where the entire land is submerged, specially in the Varahi hydel project area. Thousands of people are homeless. Only to give an alternative means of communication- for them, we have to construct a road there and, for that purupose, we have to fell only 400 trees. That matter is pending with the Government of India for the last, almost, two years How long can they wait? This year again the rains are there, the area is full of water. There are nearly a thousand families there and we are taking them in launches. I would appeal to the Government that in the matter of con[Shri D. B. Chandre Gowda]

struction of roads and in tackling educational and health problems, the State Government should have power to give consent for these public purposes. Otherwise, one has to seek Central clearance even to fell a small number of trees in the Malnad area.

There is another problem. Rightly or wrongly, the budget has come to the Centre. Now the Central Government has to take one decision. I come from a coffee-growing area. Seventytwo per cent of India's coffee is grown in the Chikamagalur area. When Mr. Gundu Rao was the Chief Minister, his- Government started levying sales tax at 13 per cent plus 1.5 per cent, in Andhra you do not have sales tax 3n coffee, in Tamil Nadu you do not have sales tax on coffee though, in Kerala, it is only six per cent. This s a commodity connected with different States and therefore there should De some uniform method. Because of his levy, now the growers have to pay learly Rs. 160 crores of arrears, and hey are not getting their due share. Phis year's entire coffee fund will be lirected to clear these arrears because if the Supreme Court's judgement as hey have to abide by that. But the high Court of Karnataka said that the Central Government should come to heir assistance. Yet nothing has come torthand they are on the streets. rherefore, Sir, through you I appeal o the Government of India to take up his matter in earnestness and in all leriousness.

In the end, Sir, as I have said arlier, I hope and trust that the Congress Party still believes in democratic institutions. So, let us not try to selittle the popular upsurge.

SHRI KAMAL MORARKA (Rajashan): What a hope!

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): I think you are the greatest optimist!

SHRI IX B. CHANDRE GOWDA: Sir, I led three delegations to the Governor. In one delegation, there were more than 50 people. After I met the Governor and came - back, "Mr. Chandre those people told me, Gowda, you were the Minister, you were the speaker, you were the leader of the opposition, you are everything. But don't for heaven's sake, do this again. We committed the mistake of bringing you to the Governor. We will not do so hereafterwards." Then they tried to tell those men in authority to hold elections as early as they can. I hope the Government would take a decision and see that a popular Government is restored in Karnataka as early as possible. Thank you very much, SiS

SHRI H. HANUMANTHAPPA: Mr. Vice-Chairman, Sir, • somehow the Janata Party, or Janata Dal, has chosen a tilender batsman to start the cricket. I only salute the wisdom of Mr. Gurupadaswamiy, the leader of the Janata Dal front. He knows his case is very weak: he cannot defend the case.

Mr. GurupadaSwamy tried his best to mend the Government of Karnataka, as a leader of the party here. But having failed, even on this day he chose not to defend the Janata Government or the budget which was placed by the Janata Dal. The initiator of the discussion has conveniently forgotten even, to say whether he supports the budget or opposes the budget. He himself is not in favour of passing the Budget placed by his own party.

SHRI D. B. CHANDRE GOWDA: I am sorry, it is still not too late, I suppose. (Interruptions)

DR. G. VIJAYA MOHAN REDDY: He has demanded elections. (Interrupt tions)

SHRI H. HANUMANTHAPPA: I do not know why the Opposition Members are agitated. Mr. Chandre Gowda conveniently forgot to say, "This is a Budget presented by the Janata Government, Janata Dal Government, in Karnataka. Please pass it." He has not asked for passing the Budget. Why are you agitated?

Budget (Karnataka),

1989-00 and

SHRI D. B. CHANDRE GOWDA: That is only an oversight.

SHRI H. HANUMANTHAPPA: It is all right, oversight or deliberate. It may be oversight for you. I take it to be a deliberate attempt at not defending your own Budget. It may be a deliberate omission.

Sir. I just went through the papers today and saw a photograph wherein the Janata Dal has again gone back to the Rajghat to. take oath. (Interruptions)

I am coming to that. I am having the paper. Mr. Malaviya, why are you impatient? I will come back.

In 1977 we saw the same drama. After 12 years the drama has again started from, the Rajghat. I am sorry, the Rajghat is a sacred place, but it is being used like this for taking oaths and forgetting the oaths. On the contrary, we have discussed about Gandhi and the Commissions yesterday. I am not going into that aspect. I will take out a para from their statement. Wherever "country" occurs. I will replace it with "State." It fits for the five years of the State of Karnataka. I quote;

"During the last five years the situation has become much more depressing. It was the State's misfortune that the rulers themselves had become thoroughly corrupt, in extracting money, in deals with land scandals and compromised with self-respect of the State."

I have only replaced "country" with "State." In what they said for the

country for five years, if you replace "country" with "State," it 100 per cent fits into the rule of the Janata Dal or Janata Government in Karnataka. This is what I wanted to remind them. You have gone to the Rajghat to say this." You yourselves are the victims of these statements.

Sir, performance of any government should be looked into. Somehow deliberately the initiator of the discussion forgot that he belongs to a party which has ruled the State for five years, and he has not said anything about the progress achieved in Karnataka, what their promises were and what their achievements were. That, should have been stock-taking on this day, on the occasion of the Budget of the Janata Government.

SHRI D. B. CHANDRE . GOWDA: I have quoted everything.

SHRI H- HANUMANTHAPPA: In Whatever time you got, you conveniently avoided it. It is not helping you.

Sir, what were their promises?
Their manifesto was released. "Jobs for all if Janata is elected," says Janata. What is the position today?
They promised a job for one man from each family.

SHRI, K. G MAHESHWARAPPA (Karnataka): We never said, "jobs for all." What is this?

SHRI H. HANUMANTHAPPA: This is the manifesto. (Interruptions) Are you disowning your manifesto? (Interruptions) ir you are disowning your manifesto, I will throw away this paper. Are you disowning your own manifesto? (Interruptions)

SHRI P. N. SUKUL (Uttar Pra. desh): Mr. Vice-Chairman, when Mr. Chandre Gowda was speaking, We were silently hearing. We did not disturb him. Now they are disturbing.

SHRI B. K. GADHVI; Mr. Chandre Gowda, you now realise where democracy lies. Is it on this side or on that

side? (Interruptions)

SHRI H. HANUMANTHAPPA: You ' can correct me if I am wrong. "If voted to power, the Janata Party will either give employment to all between 18 and 50 or foodgrains worth Rs. 2 a day, the" State Janata Party President said here today." It is dated Novemebr 28; before you went for elections. As on today, let alone creating new jobs, even 80 thousand vacancies in the Government have not been filled up. The KPSC has been crippled. No advertisements, no examinations, no selections are being held. I don't want to go further because it is an autonomous body. And what were their promises? Much has been said about the medical colleges and the capitation fees.

■ SHRI GHULAM RASOOL MATTO (JTammu and Kashmir)- Mr. Hanumanthappa, to which year does it relate *to!*

SHRI H. HANUMANTHAPPA: I am talking of the 1983 elections and the 1985 elections. I have got both the manifestos.

SHRI KAMAL MORARKA: It relates to 1989 or 1990.

SHRI H. HANUMANTHAPPA: Mr. Morarka, you have already released 1990. Otherwise what are these 71 and 129? We are all watching. Do you mean to say we have shut our ears and eyes?

Sir, -Chandre Gowda argued about the capitation fees and the .medical fees and the Governor's decision. I am not here to hold the brief for the governor for his decision on the mounting' fees, but why this Chandre Gowda, who is so much opposed, who was holding a position in the Janata Party, did not oppose sanctioning the new medical colleges and increasing the number of management seats

in medical colleges in Karnataka? What for? What was behind it? Why was he closing his mouth?,

SHRI D. B. CHANDRE GOWDA: One minute. For your information...

SHRI H. HANUMANTHAPPA: No. I have not interrupted you. You should interrupt me. {Interruptions} I not wan to tell this country the people who have taken oath at Rajghat what sort of Government they have given to this country and to the people. This is a warning to the people of the country for the next elections. Don't be misled by an oath at a sacred place. This is what I want to tell. What were .your promises and what has been your achievement? This is what I want to tell this country. How far have you achieved?

Sir. they started with a very good slogan of value-base. I am happy Chandre Gowda admitted on the floor of the House. When he himself was discussing about the transfers, I just interrupted and asked: Are they valuebased? Traditionally because of the Janata Dal and the Janata Party all the transfers almost all are valuebased as conceded by Mr. Chandre Gowda.on the floor, of the House. So, value-based Was attached to every work of the Government in Karnataka during the last six years. So, they said that the Congress Government has not conducted elections to the local bodies for the last eight years . and that they will conduct. They also promised the provision of supersession will be removed from the Statute. I question them: when they were in power they conducted the Municipal 'elections only once. When the term was completed they never cared to the elections again. And till notify today as promised by the Janata Party thev have not changed the Statute. What is the promise and what is their action? (Interruptions) They were in Office. They should have done that. That was their promise. Sir, without going into all these detans, i will tell you- about other promises. I have already told you about the value-oased politics. The valuebased pontics has been discussed very much in this country. What is the value attached to arrack bottling or' spirit or Revjit or Madhuvan? Now, I will come tc the details of the actions that they have done in Kamataka. They have promised one job for each family and I have told you what they have done. They have promised to appoint .meritorious Scheduled Castes/Scheduled gradulates and post-graduates immediately without - any interview. Mr. Chandre Gowda was vehemently arguing for the welfare of the Scheduled Castes/Scheduled Tribes. Let him; say how many Scheduled Castes/Sche-Tribes meritorious students have been appointed in the last six years? Sir, if I am not wrong, not a single candidate was appointed. 1 agree that this was challenged in the court but what effort the Janata Government made to see that it is vacated? That shows their reality. What was your effort in getting it vacated or getting it contested? That shows your intention.

Sir, they told the farmers of the State that the former Congress Government was anti-farmers and there were killings in Nargund and they promised to look after the welfare of the farmers. So the Rayat Sangha supported the Janata Party because they promised that they would protect them. 'They were the people who removed the Congress party from the rule in 1983. Sir, after the Janta Party came to power 40,000 farmers were arrested. Mind you, Sir, the total capacity of the jails in Karnataka is only 12,000 but 40,000 farmers were arrested. Many incidents of firing took place. They said: "If our Government comes to power, we will not open fire. en the farmers." This was their election promise. If I am worng, let Mr. Chandra Gowda or Mr. Maheswarappa contradict me. But there were a number of firing incidents. The reason

given was: "We indented for rubber Bullets from the Centre but the Centre di:i not supply us will rubber bullets; to we used the same bullets for firing." Can it be a reason?

Sir, one more institution supported the Janata Party which enabled them to come to power and that is Sangarsh Samithi. Dalits Kriya Samithi. They said: 'injustice has been Government; done by the Congress so we will support the Janata Party." The Janata Party promised them that they would take care of them. They said: "We will give you all protection and we will give you reservation." I will give you the figures 1983, 329 atrocities of atrocities: In were committed, the number of injured was 524, value of property lost was Rs. 1,49,000, the number of deaths .was 44. These were the atrocities on Harijans. In 1984, 368 incidents took place, 412 were injured, the value of property lost was Rs. 1,33,000 and 33 deaths took place. In 1985, 553 incidents took place, 623 were injured, the value of property lost was Rs. 1,88,000 and 49 deaths took place. In 1986, 511 incidents took place, 720 were injured, the value of property lost was Rs. 1,14,000 and 30 deaths took place. In 1987, 630 incidents took place, were injured.' In 1988, 637 incidents took place. So successively there has been an increase of atrocities against Harijans. So they could hot of protecting the intheir promise terests of the Dalits. To highlight these . atrocities I want to tell you in Bindigari village, Belgaum district on 3. 8. 1987, Harijans were detained, abused, threatened and forced to eat human eicreta. The allegation was stealing of jowar crop. No arrests were made and no punishment was given. That the action of the Government. In Tallur • village. Shimoga district on 29. 1. 1988, Harijans were not allowed to pooja. They were threatened and assaulted with chappals if they entered the temple. In Mudugal village, Raichur district, Scheduled Caste persons

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were chucked out of the hotels; they were asked to get out of the hotels. One Harijan died in he scuffle. In chincholi on 14-1-1987 a Harijan boy and a Hindu boy clashed while exchanging Pongal greetings. In Yadgiri talug, an Asst. Commissioner, a Sub-Divisional Magistrate was assaulted by an upper caste man before the Janata Government Minister. No action has been taken. He has not been punished. He has his sympathy with him. Now, the Dalits of Karnataka, the Scheduled Castes and the Scheduled Tribes have known the real picture and the hearts of the Janata Dal and the Janata Government.

Now, I am coming to law and order situation. The people naturally expect the Government of the day to take care of the law and order situation. Sir, what "is the position in Karnataka? The Home Mnister of the State Government has been chargesheeted. The S. P. has been chargesheeted and the case is pending. I do not want to go further. The Home Minister, who is expected to take care of the people, protect the lives and properties of the people, he himself has to resign and he has been chargesheeted and facing trial. As regards the protection of properties, there ,were some dacoity incidents. What was the statement from the State Government? Will they disown the statement? The Home Minister of the State Government is on record saying, 'don't depend upon the Government machinery. You have your strong iron doors to your houses. Added to this, you have the dogs to protect your houses. The Government cannot protect you.' For this, we have to vote? The people are asking, is it the promise that they have given from the Rajghat that "we cannot protect you, we cannot protect your lives, we cannot protect • your properties?" Correct me if I am wrong. Was not your Home Minister on record to say that you have to have strong doors, you have to have

dogs to protect your houses and do not depend upon the Government machinery?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I do not want that.

SHRI HANUMANTHAPPA: Sir, Mr. D. B. Chandre Gowda has vehemently said, the people said, it was not a bankrupt Government. What do we see? Even old age pensions were not paid for which he boasted. Old age pensions, widow pensions. handicapped pensions were not paid. That lady will be waiting for the pension in the first week of the month, in the second month, in the third month and in the fourth month. Monies have not been given. Pensions have not been given. Sir, you may be surprised to know that cheques issued by the State Government for Rs. 60/-, Rs. 100/-, Rs. 200/- had bounched. There was no money in the treasury. Cheques were returned. Sir, this Parliament nassed an Act which says, if anybody gives a cheque without a balance, he If this theme will be prosecuted. is applied, then then Janata Government of Karnataka should have prosecuted under that! Act.., (Interruptions). .. Let us not go to the individuals. Sir, on the day the President's rule was imposed in Karnataka State, worth Rs. 129 crores were penbills ding. Will they deny it? Bills worth 129 crores .Were pending out Rs. which Rs. 80 crores were to be paid to the contractors. Here, I have got my own reservations. After the imposition of the President's rule, the Governor has got money, raised the resources but they cleared the dues which they should not have done because Rs. 80 crores were for the contractors. In turn, it has got its own It has got its own shares. chain of shares. Rather than that, they could have been utilised for the developmental works. This is what Mr. D. B. Chandre Gowda is crying for now and I am one with him. Instead of clearing those cheques or pending ,bills, they could have been used for the developmental works.

Added to tins, what did our Chiefnister do? The people who elected n expected him to run the State ii and give a good administration. t in his whole tenure, for not even per cent of the period, he was in rnatakt and not even 25 per cent he snded office. Should the people be en away by those woes and vote h a party to power?, I leae the .gment to the people. Every now and n, for deficit, they say the State 'ered a severe drought for four rs. Did the Chief Minister care to t the drought-affected areas. Where; he? He seen in the light-affected was never areas

HRI D. B. CHANDRE GOWDA: I the Prime Minister do that? (Interruptions)

HRI H. HANUMANTHAPPA; Yes. do not know the facts. I will take of Mr. Chandre Gowda. Mr. Chan-Gowda, I want just to remind you it is only after the Prime Minister d the drought-affected areas in lataka, your Chief Minister started ing Karnataka. Am I wrong?

SHRIMATI MARGARET ALVA; It is true. It is a fact.

SHRI H. HANUMANTHAPPA: .tell me if I am wrong. It is only after Mr. Rajiv Gandhi, the Prime Minister, visited the drought-affected areas the Chief Minister of Karnataka started touring the drought-affected areas. Sir, it had become the tradition of the Janata Dal and the Janata Government to blame the Centre or compare with Congress-ruled States. After all, the Janata Government was elected to run the Karnataka State administration. If you just open the budget speeches of the Chief Minister, every para contains an attack on the Central Government and the Central budget and comparison with Bihar, Orissa- and U. P. Baba, how is the farmer in a village in Karnataka invested in what is happening in U.P., Bihar and other congress-ruled States? What are you doing? You are accountable to the people. You have been voted to power. Every day they make this comparison. Even now Chandre Gowda has said it is better than Bihar and Orissa. But what was Karnataka and what stage have you left it at? You tell me noly that. Why you compare With Bihar and Orissa? We will not stand comparison · with other States whether they are Congress-ruled or Opposition-ruled. ■ Karnataka has its own tradition, its own glory, its own richness. What stage have you brought it to?

Sir, much has been said about standards. Even Lok Sabha Members have resigned on that issue alleging that the Congress Government- is indulging in these things. I want to unveil certain information about the Janata Government.

THE • VICE-CHAIRMAN (SHRI JAGESH DESAI): Briefly.

SHRI H. HANUMANTHAPPA: No, Sir. I want some more time. You have the liberty to stop me if I go out of the way. But give me some more time.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please put it briefly.

SHRI H. HANUMANTHAPPA: I am always on facts. '{Interruptions). Deliberately, Mr. Chandre Gowda, I repeat again, forgot to deal with the achievements. Every time, I the watching deliberations of Planning Commission when the Karnataka Chief Mnisters came and discussed the plan of the State. You take the next ""day's newspapers. The press had asked the question, "What is your feeling about the Plan allocation?," Every successive Chief Minister had said, "I am happy about the Plan allocation." But, the. moment they reached Bangalore, they would change. I do not know what happened in between in the air. In Delhi, they reacted to the press saying, "I am happy about the outcomings of the Planning Commission." The moment they reached Bangalore they came out saying, "I am not happy. The Centre has discriminated, etc." I do not know what happened in the mid air. I do not know what happens in the mid-aip...

SHRIMATI MARGARET ALVA: There was a stop-over in Hyderabad.

SHRI Н HANUMANTHAPPA: Maybe, it may be the influence °-Hyderabad. For the earlier flight there us,ed to be a stop-over at Hyderabad. Maybe, because of the influence of Hyderabad the moment the Chief Minister lands in Karnataka he start_s attacking the Centre. Fortunately now We have a direct flight. Coming to that, even after saying that I am happy about Plan allocations, what is their achievement? The Planning Commission fixed a target of His. 940 crores for the year 87-88. Their achievement was only Rs. 640 crores, Rs. 300 crores less than the target'Axed. In the year 88-89 the target fixed was Rs., 900 crores. The achievement was only Rs. 680 crores, Rs. 220 crores less. During these

TWO years the achievement was only 70%. What does it show? Obviously the State Government was unable to mobilise the resources to reach the Fiantarget, because ihere was no . Government, the Chief Minister never stayed in the State. In his anxiety to guide national politics unfortunately the victims are the Karnataka people. Their development has come to a standstill, to a grinding halt, because the Government, the leaders, they elected, they started indulging in national politics and trying to become an alternative to Congress, an alternative to Shri Rajiv Gandhi.

Coming back to scandals, I want to mention one scandal into which already a commission of inquiry has' been appointed under the Commissions of Inquiry Act, that is about NRIs. I will quote from the very notification issued by the Government. This was about the 110 acres of land on the Hosur-Sajjapur Road given by the Bangalore Development Authority to the Non-Resident indians Housing Association of Karnataka.

"To inquire into any irregularities, impropriety or contravention of law ... in addition to the matter referred to in paragraph (a) of this para."

"To inquire into any other matter arising out of the incident."

This, story has already been published in the press\ I do not want to go into the details. In anonymous name; the society has been formed...

SHRI D. B. CHANDRE GOWDA Please read the terms of reference.

SHRI H-. HANUMANTHAPPA I have read only the terms of reference

SHRI D. B. CHANDRE GOWDA Why do you leave out the first Ifae'

SHRI H. HANUMANTHAPPA "To inquire into the facts and circumstances relating to the proposal"...

- D. B. CHANDRE GOWDA: cuire into the proposal", why leave that word? Please read
- H. HANUMANTHAPPA: cading: "... the proposal to 110 acres of land on the Sajjapur Road"...
- K. G. MAHESWARAPPA: not given.
 - H. HANUMANTHAPPA:

 "appa says it was only a
 not ordered. Am I right? I
 further and read. "Orders
 passed..." (Interruption)

 "aring me to read further.

12-7-97 the BDA decided to the bulk allotment of 110 food. NR'HAK requested moved of the State Godde their letter dated Simultaneously the BDA. NRIs to deposit 55 lakins, the cost of land; 110 acres was approved by BDA. Pointing deposited the entire Association was register the Societies Act, BDA allotting 110 acres of approved by the Governmentals..."

ling is over. The land day over. It is functive You sold it was only day....

CHANDRE GOWDA:

HANUMANTHAPPA: clready been handed

B. CHANDRE GOWDA; the Government was conit was only a proposal.

JA DESAI): Anyhow that is

Α

SHRI D. B. CHANDRE GOWDA: It is not mY view; it iS one of the terms of reference.

SHRI K, G. MAHESWARAPPA: What about the Maharashtra land scandal?... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We are discussing the Karnataka Appropriation Bill. Why do you bring in Maharashtra?

SHRI H. HANUMANTHAPPA: WE are discussing Karnataka. Why should Maharashtra come in? When we discuss Maharashtra, we will answer that point also.. . (Interruptions)

PR. YELAMANCHILI SIVAJI (Andhra Pradesh); You are going to introduce the Maharashtra Budget also here?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); This is for Karnataka and not for Maharashtra.

SHRI HANUMANTHAPPA: Н Sir, about the Governor's, Rule, we have discussed it sufficiently and I do not want to go into that. I have already given' the facts and figures. What will be the result of 117-19, I have already mentioned on the floor of the House, T do not want' to go further into. it. I do not want to say anything about. the 5 acres/124 guntas of landin which lakhg of rupees of Government revenue has been lost. - Who the relations are, who the Revajeetu published, in the papers and I do not want to go into those details now.

SHRI D. B. CHANDRE GOWDA; An inquiry was ordered by the oncers also..(Interruptions)

SHRI H. HANUMANTHAPPA: That shows that there is a prima facie case _____ (Interruptions) let us dig out and many more skeltons will come out. Let us dig out and we will find out who are all involved, who are whose relatives and who are there in that company.

1989-90 and

SHRI D. B. CHANDEE GOWDA: -Thaj is why you have set up the Commission.

SHRI HANUMANTHAPPA; H. Coming back to the question of power, let us see how they managed' the problem of power. The KSEB is now suffering a loss of Rs. 350 crores. There is no budgetary support to the KSEB for the last six years. These are the facts. And Sir during the Congress (I) regime,' the' KSEB was having a profit to the extent Of Rs, 10 crores. It may be a small amount of money. But, today, under the Janata regime, the loss has come to Rs. 350 crores and during the last one year alone the loss is to the tune of Rs. 100 crores! Is it better management? Is it better management about which they are talking?

Then, even with regard to production of power also during the last six years they were not able to add even one million units more to the existing level of 9,000 million units although the demand of the State is 16,000 miHion units.

. Coming to the question of public undertakings, there are public sector undertakings in There State. was an accumulated loss of Rs. 163 crores in the year 1983. We also do not claim that we were earning profits. The losses were Rs. 163 crores then. But, today the accumulated loss is Rs. 700 crores. During these five or six years, you have added Rs. 537 crores to the losses of the public sector undertakings. Is it better management? The credit for the Janata Government is the addition of Rs. 537 crores more as losses.

The KSRTC was having an accumulated loss of Rs. 15 crores in the vear 1983. Today, it has, gone up to Rs. 150 crores!

K. G. MAHESWARPPA During the President's Rule, during these months, it will get doubled up.

SHRI H. HANUMANTHAPPA: You see! I have to answer certain points raised by Mr. Chandre Gowda. He raised these points. He raised the issue of the KSRTC fares. The Governor decided to raise the fares. But -when there was an objection, he This shows withdrew. very much that the Government of the day is responsive and reacting to the wishes of the people. The Governor wanted enhance- the fares. But. when there was an objection from public, the Government was reacting to it and was responsive to it and responded to the wishes of the people and it withdrew the fare hike. Are you objecting to that also?

SHRI D. B. CHANDRE GOWDA: I am not objecting to it, but (Interruptions)

HANUMANTHAPPA: SHRI H. You objected to it in your speech.

SHRI D. B. CHANDRE GOWDA I did not object to it, but I did object to the method adopted.

HANUMANTHAPPA Then, Sir, NGF is the best electrica industry in the country. The annus turnover is about Rs. 150 crores an< this is a 100- per cent State-ownei undertaking. Actually, this Compan decided to sell one crore shares, ■crore equity shares, to the public an the LIC and the UTI and the Govern ment of India came forward to tak But the State Government de that. cided not to give it to the LIC Or th UTI, but decided to give the share to another company in West Gei Not only the LIC and many. the UTI, but also the Government of Indi came forward to purchase fifty lakh equity shares. But, for obvisous res sons—the reasons are known to Chief Minister and his company—the decided to sell these shares to AE of West Germany. If the Govern ment had decided to sell the shares the open market, it would have fetck fed Rs. 2 crores more. What hav

negotiated for? Material worth they Rs. 100 crores, of India, has been sold but the commission is not accounted. I must tell you, Mr. Vice-Chairman, Sir, that 75 per cent, so far as the transfer of shares is concerned, is retained by NGF and 24 per cent is given to the AAG Company. If one per cent more is added, the foreign company will get the veto power. is it in the interest of the State? Is it in the interest of the country?

Budget (Karnataka),

1989-90 and

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Some development proposals.

SHRI HANUMANTHAPPA: H. Sir, they boast of having written off certain loans of farmers, as also the interest subsidy. Rs. 182 crores the farmers returned in the hope of waived. What getting the interest happened in the ultimate result. They have not reimbursed the interest money to the cooperative societies. NABARD came in the way. They said you have become defaulters, we will pot advance you further. You also know that Maharashtra objected to this.

The Janata Government claims so many...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, something regarding your problems.

HANUMANTHAPPA: H. Sir, I just remind you, two days back Mr. Sathe, while answering a question, said something about 'Shakuntala'. It was conceived by somebody, which is disowned. Now, it is the Budget conceived by the Janata. We have to take care of the baby, orphan now. Even Mr. Chandre Gowda did not support the Budget. He just left the baby after conceiving and left it to the care of the Congress. (Interruptions)

SHRI D. B. CHANDRE GOWDA: Do you say that Governor's rule vour rule?

SHRI H. HANUMANTHAPPA: I am coming to that. Unfortunately, I wanted to start with the same sentence. Mr. Chandre Gowda, I am coming to your point. I wanted to say that Governor's rule is not the Congress rule.

Bill, 1989

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Another five minutes.

SHRI H. HANUMANTHAPPA: I, will finish within \five minutes. He questions the Governor's rule and the appointment of advisers, etc. Chandre Gowda's question was: is it the way to run a State? After all these allegations, I ask. him. the question; is it the way to run the State of Karnataka by the . Janata Party and Janata Dal? I have given you ample examples and leave the answer to you and to the people of this country. Is it the way to run a State?

DR. YELAMANCHILI SIVAJI: Mr. Narayanasamy will answer. {Interruptions)

SHRI V. NARAYANASAMY (Pondicherry); You rule a State; we have to answer.

HANUMANTHAPPA: SHRI H. While winding up his speech . Mr. Chandre Gowda said; we have made budget allocations under these head.? but the Governor has riot started, that activities have not been taken up. Mere paper allocations .will not generate money. As a senior politician, as a Speaker, as a Minister and as as an M.P. you have worked; you know. Mere paper allocations not produce money.

SHRI D. B. CHANDRE GOWDA: It is not paper.

HANUMANTHAPPA: SHRI Н. What is it? What is the legacy? Rs. 129 crores billspending? Will you disown that after collecting Rs. 3 crores by way of National Savings Certificates salaries have been paid?

SHRI. HANUMANTHAPPA

Will you disown this? Mr. Bommai had to appeal to certain people to Savings Certifipurchase National cates. Out of Rs. 3 crores sala'ries have been paid. In such a situation do you want the budget allocations to be spent and activities to be taken up?

One thing more about VIFL? Mr. Vice-Chairman, Sir, about V.I.F.L., I am thankful to Mr. Chandre Gowda for thanking the Government of India for their decision While thanking the Government of India for taking over the V.I.F.L., I have my own reservations. If the Karnataka Government could have mobilised Rs. 240 erores or Rs 250 crores, this prestigious property could have been retained by the State, Unfortunately, the Goverament and the local people wanted the V.I.F.L. to be taken over for better management and for amelioration of the condition of workers. I do not come in the way. But the property worth thousands of crores of rupees is being transferred in this deal. I only appeal to the Government to give us the project and the amount of Rs. 1500 crores which they are getting by the transfer of V.I.F.L. If they can't give us in one instalment, they can give us in a phosed manner. Give us one more project or ome other project which costs about the 1500 erores. This project is a builting project to Down may of Chris "laveswarnyya, Tolle- w. etc. no. sected, transferring the consecutions. We are also tensalersing the assert the are also tensalersing the assert and district Re. 1910 crates are being therefore to the State. So. I reques, the Government of India to come out with some project which will actually reflow these Rs. 1509 crores to the State. I thank again the Government for aking over the administration of the V.I.F.L.

Tlie other demands include petrochemical factory at Mangalore refinery and additional allotment While demanding the foodgralris. ditional allotment of foodgrains, I

want 10 go on record again that the Janata Government in the year 1985-86, did not lift 22,000 tonnes of wheat and rice. These foodgrains were given for the poor people and for welfare programmes. 11520 tonnes of rice and 11520 tonnes of wheat were not lifted by the Janata Government. It was meant for benefit of the poor people.

Regarding the flood relief, I would say that till the Central team visits and makes an on-the-spot study, and sends its report, I request the Government of India to release Rs. 50 crores immediately to take care of the flood victims.

A request for Rs. 145 crores has already been submitted to the Centre' for the sea erosion project. I request the Government to sanction it. I thankful to the Government for increasing allocations for the Jawahar Rozgar Yojna. But I would say one thing. The money meant for Jawahar Rozgar Yojna has gone to the District Zila Parishads. What is happening in Karnataka is this. The Karnataka .Panchayat is totally different from what we are thinking now of the Panchayat Raj. There the bureaucracy is dominating. The devolution of power is only on paper: Bureaucracy is dominating.

SO per cent "of the money that has Zill'a Parishads and Mandais, has been adjusted against the spill-over work. Either it should stopped and go to the people directly in order to achieve the expected' results or the Government of India should make additional allotment for this spill-over work. Otherwise this much-anticipated Rozar Yojna will again become a farce if the 80 per cent of the amount is adjusted against spill-over work. The common the man will not feel the effect of this Rozgar Yojna which has been created for them by the Centre. Thank you, Sir.

SHRI ASHIS SEN(West Bengal): May I seek your permission to have a clarification from him? Just permit me. I won't take much time.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI); No "please.

SHRI MOTURU HANUMANTHA RAO: Sir, we are now discussing another State budget in Delhi. It should have naturally been discussed at Bangalore by the democraticallyelected Assembly. That Government is thrown out and now we are compelled, to have this discussion.

[The Vice-chairman fShrt V. Narayanasaaiyl in the Chair]

Sir, the Budget as such is to be opposed or supported. That is immaterial almost here. The Budget was originally prepared by the Government ox Karnataka, and now it is proposed by and again supported by the Central Government. Perhaps, left to his own option, Mr. Hanumanthappa would have opposed it. Mr. Chandre Gowda did not also oppose it. He simply explained the things. Anyway, it is not of so much for us, it is a consequential thing as I said in regard to the Punjab Budget. Here also, in regard to Karnataka Budget, it is a consequential thing. That is why the point is that it is a very unfortunate position that we are discussing it. Last week we were discussing the Punjab Budget. This week we are discussing the Karnataka Budget. Perhaps, the Central Government would like many more State Budgets to be brought in here and discuss because it is their authoritrian power to rule over all the States, particularly the non-Congress (I)-ruled States. Congress States would naturally oblige them. But the non-Congress (I) States do not. That is the demarcation. Oherwise, Karnataka Government should not have been thrown out. If I am to believe what all my hon. friend, Mr. Hanumanthappa said, the Karnataka Government could have been easily over-thrown and the Congress could have won at every stage. That was not so. Why did it rush to behead

the Government while it was still continuing, while it was maintaining a majority? Under the plea that it has lost majority, the Centre had intervened and brought it under its own control. Otherwise, what were they doing? Were they respecting the Constitution? They were not respecting the Consitution. They were violating the Constitution. Were they respecting the appointment of Governors as was suggested by the Sarkaria Commission? No. They were not respecting that provision also. A Governor of the Congress Party despite the Sarkaria Commission's recommendation was imposed on the State of Karnataka which was ruled by a non-Congress (I) party. And he was also a defeated MP. That is another story. But the point is that it was arbitrarily done without consulting the State Government, and Governors were imposed despite the Sarkaria Commission's caution against using article 356 of the Constitution. They have brought this State under article 356 of the Constitution. So, all these things go to prove how arbitarily and autocratically they have been behaving. The Central Government is after power, the centralisation of power, authoritarian power, despotic power over all the States. That is the indication of these instances. Well, Mr, Vice-Chairman Sir. otherwise, why were these things done? What were they telling us before? At the time of dismissing the Government, they were telling us that they have lost the majority. If the Government lost majority, they were only to wait for a week, and it would have been obvious there. The Assembly, according to the rules, was in session. Only it was not sitting. It was to sit after a week. And they did not wait even for the week days only to condemn this Government and disband it. Why? Why were they in such a haste? Because they were not confident enough that, the majority was opposing the Government. The Government was having the majority, 'nce the Congress Party at the helm of

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affaire was not prepared to wait even for a week to see that the majority overthrows that Government itwas because of lack of confidence and it was a despotic act on behalf of the Central Government. The point is why did they do it? Then, doing it, what did they tell us? They told us that the elections would be held as soon as possible. It was said that the Government has lost the majority and it has lost the confidence of the people and we are here to rule till then and we will be holding that elections very soon. What is the present indication that is coming in the press? Our hon. friend Mr. Hanumanthappa did not utter a word about the elections (.Interruptions). But the indications in the press-I saw a report in the Hindu on the 9th, and today the Hindustan Times has also reported-is that they were not prepared to hold elections in Karnataka. As in the case of Punjab, they do not want to have elections for the Assembly, along with the elections to the Lok Sabha. Why? Why are they afraid of elections? That means that there is obviously something fishy about it. Otherwise, why were they challenging everybody and even now Mr. Hanumanthappa is so confident that the Janata Dal rule has been a misrule and it has lost the confidence of the whole people, and he is so confident, but then let us go to the polls. Why are you afraid of going to the polls? Are you going to hold the Assembly elections along with the Lok Sabha elections?

SHRI H. HANUMANTHAPPA: Will you please yield for a minute? Our President in the other House has pleaded for early elections. The Prime Minister is on record as having said that as soon as the Governor sends the report that elections can be held, elections will be held. (Interruptions).

PROP. C. LAKSHMANNA (Andhra Pradesh); We know what the Governor will say.

SHRI H. HANUMANTHAPPA; We are not afraid of holding¹ the elections.

SHRI MOTURU HANUMANTHA RAO: I will be very happy if you fight for it. (Interruptions). The point is that they are very much afraid ot • holding the elections. Why? Because there is a 3asmasurhastha and this Basmasurhastha they want to impose upon everybody, upon every opponent's head, and ultimately they will put it on their own head.

' SHRI H. HANUMANTHAPPA RAO; We want Phoolmohini and Ardanari

MOTURU HANUMANTHA SHRI RAO: In 1984 immediately after the assassination of Mrs. Indira Gandhi, theyheld elections on the sympathetic wave. They won in the Lok Sabha elections and immediately within a short period, boldly Mr. Hegde went for polls. Because he could not succeed in the Lok Sabha elections, he went for polls and what did it decide. It was decided in the polls that the Janata Party then was having full confidence of the people and immediately after the Lok Sabha elections, m the Assembly elections majority was given to the Janata Dal. So. like that they are just watching and observing the situation now.- . If they hold the Lok Sabha elections now, they would just test the pulse of the people. Whether hold to the assembly elections or not, they 4.00 P.M. would take a longer time to if all decide. at thev keep themselves in power. As I have already said, this Bhasmasur which was placed on the heads of the Punjab Government and Karnataka Government, would be ultimately placed] on their own head. I am sure of that. The point is, will they do it in the case of Congress-I States anywhere? They never did it except in one case when Punjab was in crisis. They did not do the same thing in regard to Congress-I Minist-

ries majority or tnecongressmen were against a particular Chief Minister and they were for throwing out that! Chief Minister or the whole Cabinet itself. Then, basing on the' reports, basing on the cliques, that were there, they were trying to change Minister; Chief Ministers were changed many a time. Why did you not give the same opportunity to the party that had been democratically elected by the people of the State to have another alternative of their own choice? Why did you not give that chance to any non-Congress-1 You States? have not given this chance to the party that was in power in any State to have, a change if necessary, to change their own Chief Minister and their own leaders. That opportunity was never given and all of a sudden, straightaway, the Ministries were disbanded and that was the operation you undertook. So, the point is, a elected State democratically Government was overthrown and now it is sought to be direredited on the basis of certain loopholes that are found. Loopholes could be found in any rule, but whether they are moles or beams is the criterion. Mr. Hanumanthappa * is seeing certain moles in the Karnataka rule forgetting the beams that are there in the eyes of Congress-I been referring States. He has certain crimes stating that crime has increased in Karnataka. You know the volume of crime that is going on in the capital of India. Is there any comparison between what is happening in Karnataka and what is happening in Delhi Only the other day, I think it was yesterday—and fortunately I have got a cutting here--it was reported in the papers 'Alarming , crime situation in Delhi; 37 murders in the month of June; 170 murders in the past six months'. What is all Crime increasing has been this? throughout the country, and when you draw a comparison between a Congress-I State a non-Congress-I and State, the crime rate is far less in the non-Congress-I States. He must not . forget this fact. He must have the modesty of having a self-critical, view

of things. Only the other day, the Castes Comniissioner Scheduled has given a report. What are the facts given in that report? (Time bell rings).

THE VICE-CHAIRMAN (SHRI V.. NARAYANASAMY). Time allotted to you is 8 minutes; you have already taken 12 minutes. I cannot give beyond that.

SHRI MOTURU HANUMANTHA RAO': I will just finish. So, if you go through the report of the Scheduled Caste Commissioner, you will find that in the Congress-I ruled States, almost two-thirds or three-fourths of the crimes are committed in those States. Even coming to Karnataka, it stands in no comparison to II.P. Bihar or Madhya Pradesh where all sorts of crimes, murders, rape etc take place on a large scale.

SHRI M A. BABY (Kerala): Only Pondicherry...

SHRI MOTURU HANUMANTHA' RAO¹; Pondicherry may not be there in that category.

Particularly, when you try to judge non-Congress (I) Governments, you should keep this also in your mind. You- cannot point out, you cannot narrate, the loopholes without taking into account these things. After all, the country is ruled by a Central power, not a State power. Political power is in the hands, is in the grip, of the Congress '(I) in the whole Only in the States—only country. parties in some States—other there. The Congress (I) is having such a political power in its hands. Whatever had we see anywhere is because of your rule because of your policies. When we compare the performance with what was said in the election manifesto of the party at the time of the last Lok Sabha elections

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and what Rajiv Gandhi promised to the country immediately after coming to power, what do we see? Is there "any comparison? There cannot he any comparison? New policies are chalked out. . What . these policies have brought us to now, Ve are clear-After all, subject to ly witnessing. the decisions that are taken, subject to the policies that are made, by the Central Governmento and subject to the Constitution, the States are operatfunctioning ing. The States are under verv difficult circumstances. Under hostile circumstances also. Under those circumstances, they are undertaking their schemes. In spite of it, as my friend, Mr. Chandre Gowda, narrated, so many schemes undertaken. Of course, there have been failures also. Who can that there have been no failures? But my point is, when you see the performance of the Congress (I)-rulcd States, the Central Government has no reason, no cause, to dismiss any non-Congress (1) Government. It is arbi-> It ig despotic. It is an authotrary. ritarian rule that is going on there. Unless this rule goes, there is no safety for the Constitution, there is no safety for State autonomy and there is no safety at all for the rule of law in the country. Thank you.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). Shrimati Margaret Alva. (Interruptions).

SHRIMATI BIJOYA CHAKRA-VARTY CAssam)l. Is Madam making her maiden speech; (Interruptions)

SHRIMATI MARGARET ALVA: Mr. Vice-Chairman, Sir, I am very grateful or the sporting response. I have listened very carefully -----(Interruptions) I am not sepaking here as a Minister. I am speaking as a Memfrom Karnataka. (Interruptions) Sir, Mr. Gowda spoke about the mandate to rule which had been given to his party in Karnataka. I would like to

tell him 'Yes; the mandate was given the Janata Party to rule in Karnataka.' But it was when they decided to take rebirth and recast their own identity that the trouble started and their party fell apart like -a toy which is guarrelled for by children; you knowhow it ends up. The resignation drama we saw in 1983 and -ve saw it happen again. But in 1983 because the party felt that their leader as indispensable, they pleaded with him, they wept and they brought him back. We did not interfere. They reelected him and they had him. But it came to a stage where they themselves were not able to hold together. In the words of their senior leader, Shri'NiJalingappa, 'Not a tear was shed when the Government was dismissed and President's Rule was imposed'.

SHRI D. B. CHANDRE GOWDA; Don't quote him half. Quota him fully.

SHRIMATI MARGARET ALVA: I have quoted him in the House before.

SHRI D. B. CHANDRE 'GOWDA: Don't quote only what is convenient to you.

SHRIMATI MARGARET ALVA: I will quote what suits me and not what suits you Mr. Gowda.

Sir, when President's Rule was imposed the State was left With a demoralised bureaucracy, an empty treasurv. a bankrupt Government and an impoverished people, caused by a corrupt Ministry, a divided party and an administration in shambles, T have watched for many years, Karnataka. Mr. Gowda spoke about his having been a Minister. We have seen Ministries. We have seen Governments, we have seen earlier Governments, we all of us were in the party, we have seen them come and go. We may hav« differed on policies and programme! but we were proud that we had a Gov

agrement which worked and Karnataka had a reputation of good administration, whether it was under Nijalingappa or under successive Governments afterwards. Why I am talking about this is that it has been said that the President's rule was unconstitutional, uncalled for, we were in a hurry to step in. By the time I finish you will realise what I say because we have inherited sortiething which it is very difficult for us to put together or even perhaps to put right for many more years to come. They went to the High Court, they challenged the imposition of the President's rule and the High Court has thrown it out by saying that there is no ground. I think they are now coming to the Supreme Court. Let us see what happens there.

One of the charges that was made is that the Governor is not consulting anybody.] think it is a very unfair charge. They will just say, because I happen to be in the Congress Farty I was invited. I was recently in South Kannara for some other function and the Governor happened to be there. He had a meeting at the local level not only with the officials but with all those leaders of the Zila Parishad and all others, and as a Minister I was asked to attend it. I did listen to all the problems of the Zila Parishads, the local bodies, their office bearers, and the local officials. It was not that only MPs were invited. You are a witness. 1 do not know if you were there. Recently, when the Prime Minister was in Bangalore there was a meeting with the MPs, with the Governor and all the officials to know what the MPs were talking about the administration. I was there as an MP. It is not that nobody has been consulted. You all have been repeatedly invited. Last week in Karnataka Bhawan, before the budget was presented, the Governor called Karnataka MPs of all parties.

SHRI D. B. CHANDRE GOWDA: Only one MP attended.

SHRIMATI MARGARET ALVA: Whoever came. My point is that consultation has been there as and when needed. Therefore, to say that it is being run as a Congress State or without consultation is a very unfair charge I am not saying that the administration today is perfect, it is not going to be perfect for a long time because of the condition in which we have got it; but the point is of consultation which is a part of our democratic system, whether we differ on certain aspects or not. We will consult, talk and try to find answers which will make Karnataka what it wasonce upon a time. This is what I would like to say as far as consultation is concerned.

years of Janata rule we Sir, six have seen. Its manifesto was referred to by Mr. Hanumanthappa. I do not want to go .into its very many details. ' promised, dhotis were pro-Saris were mised and mangal sutras were promised to those who were gottingmarried, as if we have to go to the Janata party to ask for a mangal sutra at the time of marriage by the charity of Mr. Hegde. i have been in meetings where these promises were made.

SHRI D. B. CHANDRE GOWDA; These mangal sutras were not meant for persons like you. They were meant for persons coming from the poorer sections.

MARGARET SHRIMATI ALVA: Yes, I know but Mr. Chandre Gowda, however poor, at the time of his marriage he wants to be married with dignity, not with the charity from the Government. Let me say that mangal sutras are not bought with the charity of the State Government. Anyway, let us forget it. (Interruptions). That is why you have given them sll this but you have not given them food. When they are starving you started giving them mangal sutras. So, let us not talk about, it. They promised a job for every family. He has spoken about it, and simultaneously saying that we have no money, so impose a

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baa on recruitment. There w're no Government job ana at the same time they imposed such severe power cuts that even small scale industry had to close down. The private industry and small scale industry had to close due to power cuts. They had to close down. (^Interruptions) Mr. Chandre Gowda, I sat through your speech, 1 cheered you when you finished and I never disturbed you. Let me finish. Otherwise, it affects the trend of my speech. (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). You had vour chance

SHRI B. K. GADHVI; May I request Mr. Chandre Gowda, kindly emulate some sense of discipline and chivalry?

SHRIMATI MARGARET ALVA: I am not asking for chivalry, II am asking for my right as a Member,

SHRI D. B. CHANDRE GOWDA; I only requested you to do that.

SHRIMATI MARGARET ALVA: I am not asking for chivalry; I am asking for equal rights as a Member of the House.

Sir, at the same time I would like to say the two coloured ration cards were imposed. The promise was^s that those belonging to the poorer sections would get more on the ration cards and would get more at subsidised prices and the others would not get the same. Sir, I have been to rural areas, I have addressed meetings. 1 have got specific details. When the actual distribution of cards took place, it was the opposite. When I brought it to the notice of the local administration when they were in power, they

And for all those who had got cards meant for the poorer sections, there were no supplies in the public distribution system and every time they were told:

Nothing has come from Delhi. Whereas in the shops meant for the more affluent sections, every thing comes because . they are educated people who can fight and who know what supplies to get. So this was the promise of looking after the weaker sections'.

There were some slum improvement programmes. The Janata Government converted them into slum clearance programmes. The slums were supposed to disappear. The slums can be demolished and made to disappear, but the poor people do not disappear. Programmes which had been introduced by the late Devraj Urs like milk and bread to children in the slums of Bangalore were stopped. There are no poor children, there are no slums they said. They had been sent outside the limits of Bangalore.

The old-age pension ceased to come because there was no money. Salaries of school teachers, they have come to me in delegations, for three or four months had not been paid when President's rule was imposed. The stipends for house surgeons, the young doctors who wereworking as house surgeons, were not given for 8 months. And they came to me in a delegation in South Canara and at two other places in North Canara where I went. Even police personnel attached to us for security had told me that the DA had not been paid for ten months to police personnel in Karnataka. I can give you names of those who had come in delegations representing, "we cannot live, we have no other sources of income and we do not get our monthly salaries". Mr. Chandre Gowda knows it that there were months when the State Government employees were "Cheques are being Issued, but please don't cash them before the 15th or the month. We are making arrangements for getting the money".

so this was what the financial position had come to. I am not saying that, they did it deliberately. I am not saying that somebody was responsible. I am just saying that this was the condition. The vidhan Soudha became a kind of janata bazar where deals were struck. The Chief Minister finally issued a circular in writing to the officers saying, "what is happening In the corridors is disgraceful. All this is happening; and the officials must stop meeting people because of all this happening in the corridors of Vidhan Soudha". The Chief Minister had to say that they should not accept the recommendations of ML. As. and other elected people because it was bringing a bad name and because this was happening in the Vidhan soudha. The bureaucrats were up in arms saying, "your MLAs are doing it and you blame us for, all this." This was the circular which was published in the newspapers and which was issued by the Chief Minister.

The transfers had a price, the postings had a price, the clearances had a price. An officer rightly described the administration like this. "There are no rules here. The only rule is Mamool." Every thing had a price.

मामूल दो तो काम होगा नही तो कुछ नहीं होगाः।

This was your value-based politics.

DR. YELAMANCHILI SIVAJI: Where? In Delhi?

SHRIMATI MARGARET ALVA: You do not know what happens in the States. You have become so Delhioriented.

So this was the condition in Karnataka. They had appointed what was known as the 'think tank'. Mr. Hegde wanted to have all the best brains from all over the country. He put them together and it was known as a 'think tanks' of Karnataka of people from all oyer the country. It was announced that this 'think tank' would work out programmes to undo the ill effects of

the policies of the previous Congress Governments, whether it was land reform, or Janata housing or whatever it was. I do not want to say more here but if you look at the list of the 'think tank', three or four of the names were those that have come under scrutiny by the Kudal Commission and were members or that 'think tank' also.

PROF. C. LAKSHMANNA; Don't mention that. The same person got the Magasaysay award.

SHRIMATI1 MARGARET ALVA: Why are you coming in? I am talking about facts—I am not judging anybody. We all know about these Magasaysay awards—how they are timed and how they are given. I don't go by foreign awards; they don't interest me.

PROP C. LAKSHMANNA: you talk of the Magsaysay award as a foreign award! I think it is one of the recognized awards in the country even today.

SHRIMATI MARGARET ALVA: Why are you challenging? i am just saying that here are names which are concurrently available on both lists. I am not judging anybody.

Sir, there were experiments conducted with Panchayati Raj. I am all for it. J have, in fact, on every platform said that I welcome the initiative that Karnataka took to bring 25 per cent women, for the first time, in Panchayats in Karnataka. But when I went round the State the women themselves, whether they were of your party or mine or not, told me that the problem everywhere was that the subjects were transferred to the panchayats but the money and the budget was never transferred from Bangalore. One of the main departments affected was my own Department. I can tell you today, sports was transferred to the panchayats to deal with, and here I have a list which was sent to the Chief Minister and now I have sent it to the Governor also. There are 87 incomplete projects in Karnataka. First

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instalment given, the money sent to Bangalore by cheque, it never goes to the local bodies and there is no work done. The second instalment is with us, there is no utilisation certificate for the first instalment. We ask. them what happened, the State Government says, "We are not dealing, this is a subject with the local bodies." The local bodies say, "Yes, but the money has never come to us." What happen[^] ed to the money in between, Sir, is a question which "Mr. Chandre Gowda will some day be able to answer.

Again, the Rural Health Centres I went tor—I have been touring the rural areas—were closed. Why? There was a ban on recruiting doctors and they were closed. And where they were opend, there were no medicines reaching with the result that mothers were standing in queues outside, waiting for even simple medicines for children, whether it was for diaorrhea or whether it was forever. Besides this, not even nurses, vacancies were filled in the rural side.

As far as the ICDS was concerned. there was a big meeting where from - the whole State the workers had come. The food samples were so sub-standard that I sent a sample to the Minister. The report from the laboratory which tested it said, that it was substandard and not meant for human consumption. The report from the laboratory was sent to the Minister and all that they said was that they were looking into it. There was no followup action. They had an option of either giving better food or not supplying, and they preferred not to supply because it was sub-standard.

Sir, the Women's Development Corporation was set up, again. They said we don't give money. It is on a 51:49 basis and we pay 49 per cent of the capital. I begged, I pleaded. They said yes: they passed "a resolution. They didn't bother to follow the Central

guidelines with the result that Karnataka never took the money from the Centre and the women of Karnataka suffer because the Development Corporation just did not take off even though the money was available from the Centre. The other Opposition-ruled States that followed the pattern.- have taken the money and are doing wonderful work. But Karnataka never thought it necessary to follow up the programme—I don't know why. I could talk of a number of programmes like this, and they always say that we dont give money.

I have here with me the figures for the RLEGP. It is a hundred per cent Centrally-sponsored programme. 1985-86 the total resources that were available Karnataka to Rs. 2,970.94 lakhs, that is. about Rs. 30 crores. Their utilisation was only Rs. 2,133 lakhs, hardly 68 per cent. The next year it fell to 66 per cent. In 1988-89 it fell to 51 per cent. Resources were not utilised for the programmes even after they were made The same thing available. again NREF—on a 50:50 with basis from the Centre and the State. For 1986-87 the utilisation is 58 per cent. Fo_r 1987-88 it is 77 per cent. Again in 1988-89 it dropped to 62 per cent. Eternally we are told, the Centre is not giving money .' Money is given, but not even utilisation is being attended to. Money had to be collected from various sources. Small savings collection Karnataka became compulsory. Everybody who had some salary, something, had to have small savings. I am for small savings. But the point is Rs. 375 crores collected are not available now, leaving behind a liability of almost Rs. 700 crores to any government which comes later. Where are these collections? On what have they been spent?

I can say this about co-operative societies also. Recently in a meeting it was brought out that even the reserve and corporate fund of the co-operative societies has been withdrawn and

spent, leaving no money for ways and means for day-to-day functioning, against which banks were giving them advance for procuring supplies from wholesale co-operatives. There is no money.

1 can tell you, I am a Member of the Rehabilitation Committee for the Karwar Naval Project. 1 was appointed as one of the Members of the Committee, i have repeatedly been pleading with the Chief Minister for land which they promised. Rs. 20 crores were released the Defence Ministry for land to be acquired for the rehabilitation of those who are going t obe affected by the Naval Project. A public announcement was made by the P.M. at a public meeting at Karwar where the Chief platform. Minister was on the same He was happy. He said, "Yes". Immediately the money was reeased to them. Sir, not one inch of land has been acquired, and there is not one, even one pie, of the Rs. 20 crores left in the treasury at Karwar or in Bangalore. The head itself is missing. What happened to the money? I am not judging anyone. I am only saying, I am a Member or the Rehabilitation Committee. I had raises it in the officers' meeting in front of Prime Minister recently at Bangalore. I said, "what do I do? There is no money." They tell people the local "The Central Government is not allowing us to take forest land," as he said. If we were to give the forest land, where was the need to give Rs. 20 crores to the Government or Kamataka to acquire land; We would have given the forest land ourselves. The understanding was that you were to acquire land. You needed the money. In advance we gave it. The money has gone. . Rehabilitation is in our hands. And there is no land for rehabilitation. They are telling the people, "The Centre is not giving the land. What can we do?" Can I manufacture land in Karwar for them? But the money has been spent very easily. It is not there any more. It is a question which we would like to ask.

SHRI D. B. CHANDRE GOWDA: The whole difficulty is, right from 1964 the entire Malenadu belt has been declared as minor forest. In 1974-75 after the Act came, forest was Drought into the Concurrent List, nothing has been done for the State, please try to understand the problem.

SHRIMATI MARGARET ALVA: I am not at all defending anything, Mr. Chandre Gowda. J am just saying that land was to be acquired by the state Government, and Rs. 20 crores were given. It has not been acquired. All the money has gone. (Interruptions)

Even the light seems to be protesting. I do not know. They are getting the power-cut here also.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Because Mr Chandre Gowda is interfering all or a sudden.

SHRIMATI MARGARET ALVA It is his magnetic personality which is affecting the light.

They promised to stop the system of capitation, fees. 1 just want to mention about this because it has been talked about. Eight medical colleges with capitaion fee were sanctioned after they came; 30 engineering colcapitation fees were sancleges with tioned; and 150 polytechnics again with capitation fees were sancioned. Medical seats with capitaion which were 683, went up to 2200 in 1989. They say, we have tampered with it. A person who cannot afford to pay the capitation fee, does mo get it- All colleges, medical and other colleges, everything is with capitation fee- But there is higher fees being charged for students from outside because we do want that the students of Kamataka should get the same benefits at last and are able to get some seats without paying so much. If money has to be collected, let it be collected from side students who want to go to these but let the Karnataka stu colleges, dents pay lesser fees. Even that they object tο

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I am telling you, this has become such a racket today that even for admission to primary schools and for admission to first standard they are asking for capitation fee. How can you run an educational system which is based on paying or even admission into primary schools and into KG schools. The whole system has become so value-based that everything has a value today, whether it is a primary school seat or a medical seat or perhaps also an MLA's seat. I do not know.

Sir, arrak has been spoken about. From 6,000 arrack shops in 1983, today we have 14,000. The figures have been made available.

About excise evasion, Indian-made foreign liquor has been talked about. They say that the Governor's action in taking over this wholesale trade is politically motivated. Why? Is it because certain officers have began to dry up after the Government took over the wholesale trade? Is it because some political interests Governor affected been after the took it ud? Mr. Hegde has said it. I am very surprised why he made the statement that it is politically motivated? If it is politically motivated that means, that some political people are affected They admitted this by making statements like this.

I do want to say that there was a famous liquor bottling, arrack or whatever case it was, I have with me just two sentences from that judgment which I want to read, because they sav that these are all false "charges. I ami not making any false charges. I have "got the greatest respect for everybody in this case, but I am just saying here what has been said by the Supreme Court. "That was indeed curious" talking about the action they took. "But things got curiauser and curiouser Alice would have said"—that is the judgment. They go on to say and I quote:

"It was an unusual decision to amend the excise rule after the bottling contract has been decided". The parties have been decided—eight of them—and then they amend the rule to accommodate them into that rule.

What the Supreme Court has said here is:

"An unusual, wilful and perverse way of exercising the power of distributing State largesses."

This is the quotation from the judgment. What I am trying to say here is that the Government tried to amend the rules and change policy. In this context the High Court has also observed and I quote:

"It looks to us that the so-called policy decision was only an after-thought tailored to meet the situation and the principle purported to be enunciated by the Excise Commissioner was a mere pretext designed to eliminated all except the chosen few"."

This is the judgment of the Court and They say that we are making political propaganda. None of us went to the Court That was a battle between two lobbies. And here there is on record the objection of the Home Secretary, the objection of the Deputy Secretary (Finance)—all are on record, on the flies—which was over-ruled and it is said:

"This has been discussed with the Chief Minister and orders may, therefore, be passed by the Excise Commissioner."

There are just two or three more points. There were cases of cooperative sugar factories being sold to private parties. I wonder if all those who believe in cooperatives think that this was one of the best things that the think-tank should have suggested for Karnatska. (Interruptions) Then all the public sector units which are

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running at loss should be abandoned and given to private parties like Tatas and Birlas and whoever it is to run it. We know what we are giving and what we' are retaining.

AN HON. MEMBER: That is the policy of the Government now.

SHRIMATI MARGARET ALVA: ID. this context you should have abandoned the entire idea of cooperative movement in Karnatka. If you don't believe in the cooperative movement, you should say let us do aWay with these things. That is my point.

We gave them the Central ernment projects. The Indira Yojna became the Nazeer Avas Yojna in Karnataka. Money was given from here, the project was from here and it was named after Nazeer. Projects given from here are given local names to show that they Were theirs. They give their own names and their versions of it.

They ended up with a number of crises. They ended up with the silk yarn crisis. They ended up with the nth • power crisis. They ended up with D W power cuts. Everything went wrong there and they always said that the Centre was to blame. In the middle of it when there was no money for anything, publicity campaigns were on-Unofficially we were told Rs. 35 crores were spent on publication of books, on video recordings, and on publicity campaigns. Officially, of course, they say Rs. 8 crores. but the figures are there. These were to get publications of a fantastic nature. The image building programme was on it a big way. I want to tell you whether it was in E»elhi or elsewhere, the Press was always looked after very well and there was a lot of entertaining. We also know what happened to some of the big newspaper men who were very well accommodated within some of the plots that were distributed in

Karnataka. The list is there. There Were 125. There is also a resolution of the BDA by which these were released to journalists also from outside Karnataka. If they were of Karnataka, we had no objection.

Now, the question is that we are faced with the Budget. Figures are here before us. Money has been released for urgent needs. Some kind of local finances have to be raised. The Governor talked moment the about some methods they say: "This is President's rule, how can you raise this? How can you raise that? This is not popular." Sir, until the popular rule the finances have to come. Our Finance Minister will give you figures of how much has already been released as special advances and grants to Karnataka to pay the pending bills on every front which had been left behind because without money the administration Was coming to a standstill. But now everybody says: It is President's rule.

दिल्ली से पैसे लाखो . . .

It is not possible for Delhi to pay everything. Some resources have to be locally raised and everytime the Governor makes an effort through the administration to raise some ossources, there is a hue and cry. The same thing happened, I admit it, with the rise of bus fares. There is a commitment made by the previous Government that they would raise the salaries of KSRTC staff, the road transport. There is no money and so it was said that if It is to be done if they have to be given the raise, then we have to raise some extra revenue by way of increased fares. But Immediately thev themselves objected. Everybody objected. Our party people objected. I am not saying, 'no'. It was a popular thing: "Don't raise fares. It is the common people's transport." So the Governor withdrew the order. Bui the point is that higher salaries

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still have to be paid. Somebody has to pay them. Where does the money come from? So the salary rise was there and then, of course, the number of bills which were pending were cleared

Sir, I would like to say here over the last lew weeks a numbe of things have been done. The Binny Mills, for instance, which was closed for a long time has been opened. The workers are going back to work after the settlement and I think it is a great achievement of the last few weeks. The VSIL which was really in trouble is being taken over by SAIL and will soon be put on the rails. Sir, food supplies have been rushed, special allotments have been made for Kamataka and PDS is being revamped and being made more efficient to respond to the needs of the common people.

Thev spoke about transfers. Sir, there were favourites entrenched in some of the areas in Karnataka who could not be touched. They spoke about Mr. Jalappa, the former Home-Minister. I will mention him a little while later. I have had my own experience when I went to that constituency once for a meeting. Sir, the police refused permission for the public meeting saying that time has been booked by the other party and that, party would start the meeting. I said let us not have a clash. Let us sit for 2£ hours. A Union Minister ■ was made to sit saying that the same time has been given by the police to the other party and you cannot have a meeting, though we had applied two weeks in advance. Then, Anally, Sir, when it went on and on and on we had to connect—they would not even give us power supply—our loudspeakers to the car batteries and we had meeting In the other part of town. This was the way the administration was entrenched and made it impossible for anybody to function.

PROF. C. LAKSHMANNA: Madam, just one minute. Mr. Vice-Chairman, Sir, this is nothing very new.. Very recently when there was four-party conference in Vizag, the Railway Ministry refused permission for holding the meeting and they had to seek a place elsewhere in a college and held the meeting. I think this is the type of game which is going on.

THE VICE-CHAIRMAN (SHR1 V. NARAYANASAMY): Are you seeking clarification or you are on a point of order?

SHRIMATI MARGARET ALVA: Are you justifying what happend in Karnataka?.

PROF. C. LAKSHMANNA: I am not justifying. I am only saying what the Government of India has done.

SHRIMATI MARGARET ALVA: Whether it happens in Andhra or Karnataka, I condemn it.

PROF. C. LAKSHMANNA: No, no. Don't bring in Andhra. It happened because of the Railway Ministry.

SHRIMATI MARGARET ALVA: It is wrong, no matter -where it happens. If my department does it, I wi!l say it is Wrong. I am not justifying it. But' my point is that

PROF. C. LAKSHMANNA; I am only saying how the Ministry and the Government'is functioning. The Ministry of Railways did the same thing only a week back.

SHRIMATI MARGARET ALVA: They spoke about our transferring the Scheduled Castes officers. Some of the figures were given by Mr. Hanumanthappa. I just want to point out the atrocities on Harijans—I am not talking of general law and order-Which shows a rise over the last few years. Sir, the number of incidents recorded and" that was their police record it was not ours-in 1983, 329 incidents took, place. They went up to 553 incidents in 1985. They went up

in. Sir, the number 0f injured from 524 in 1983 has gone up to 793 in 1988. I ami talking only of the record. They have a special cell for atrocities on Harijans in Karnataka. These are the figures which have been recorded and if I give you the figures of death, again from 44 in 1983, it has gone up to 61 in 1988. It is from the Karnataka Home Minis- try's record and so if you say that everything is fine because it is an op position Government and it only happens in Congress States like somebody tried to say, it is something that none of us would accept. Yes, some transfers have taken place and some transfers will take place because the administration has to be revamped, has to be put on the right lines and has to go on. Sir, I want to say that some matters are in Courts and so I won't' go into details. But I just want to point out oneing here. A man who was named in the death statement, a police officer in Gulbarga by a journalist, who was done to death, who named a police officer, as the one responsible forhis murder. is promoted and brought to Bangalore and made a Superintendent of Police at Bangalore and then one year after, he is involved in the next murder. I am not saying he is guilty. But he and the Home Minister together, Mr. Narayan and Mr. Jalappa are today standing trial in the criminal court for murder of Mr. Rashid, a young lawyer from Kerala. The officer who is charged in one place is promoted and brought to Bangalore and within one-and-a-half vears, he is facing the next murder trial as a police officer with the Home Minister and this is what they are talking about-administration in Karnataka—which is supposed to have been ideal under Janata Party rule. Sir, have you heard of the Home Minister standing trial for murder during his term of office where he had to resign? These are the types of incidents which I think have not brought much credit to Karnataka or to the Government whether you wanted Janata Party or

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Janata Dai or whatever it is. inderruptions terruptions).

I THE VICE-CHAIRMAN (SHRI V. [NARAYANASAMY]; Order please.

•SHRIMAT1 MARGARET ALVA: The other thing which has come repeatedly and I do not want to repeat, is the question of various land scandals. But I belong to Bangalore and I want to sayhat we have had a system of a green belt around Bengalore, to keep the city clean. Sir, during the Janata rule, the green belt has disappeared. It has become a housing colony. Special exemptions have been given in spite of the Karnataka Land Reforms Act and now we are talking of the NRI societies. Sir, I was in the United States in Chicago for a big function and the Karnataka Government delegation was coming thenext morning—a 19 member delegation headed by the Chief Minister and 19.rooms were booked for them and Sir, what were they coming for? For NRIs' investment to' be mobilised in Karnataka. The local Indian coror munity organised a function where I distributed some awards. At that time, they told me that they (the Karnataka Government Delegation) are coming for investment in the power sector, and I was very happy because Karnataka did need investment in the power sector and most of them were from Karnataka. I said, it is a very good idea. I think, you need to invest in Karnataka. Ultimately, what happened? What has come out now? They went with glossy brochures of housing colonies for selling land in Bangalore to NRIs. Now, when I have gone through the "detailed records-I won't fake more time is here ond. Without being registered-Mr. D. B. Chandra Gowda has gone away, he "proposed, proposed"—without said, the society being registered, 110 acres were allotted to these societies. Is it ever "done? The dates of registration are afterwards. They Were to be registered even then as a private society. Instead they went and registered it as

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a company. All the rules were violated and everybody was saying, nobody is involved. Mr. D. B. Chandra Gowda is not here. I aim just reading two resolutions which are significant and this one is from the Bangalore Development Authority records where they say, "Consequent to the discussion and intsructions of minister of Karnataka with the private development builders held on 4-9-89, this resolution is being placed for approval as per his directions." This is the record in the Bangalore Development Authority file and, Sir, here, I have also with me a letter written by the Private Secretary to the Chief Minister and here is a letter from the Chairman of the BDA, who says, "a special subject that the Authority may include is regarding this society'—in deference to the" letter dt. so ant! so Shri Gopala Reddy Secretary to the Chief Minister regarding complaints received during his recent trip to the United States that the sites are not being given faster.." This is the letter from the BDA Chairman. This is a letter from the BDA Chairman. And there is a letter on record from theSecretary of the Chief Ministhat theChief saying Minister desires that this should be done. Sir, has been collected, monev amounts with agents in between, and the lands around Bangalore have disappeared; green belt areas have sold; everything possible been been done; and still we are being told that this was a Government with value-based politics. We believed that it was so. But now We realise what the definition of 'value' was and what they really meant when they talked about 'value'. There was value everything. And What is happening in Karnataka today is, the party is known as 'land chore party'. All the land has been stolen, it has gone and there is nothing left. There is now the Commission. Therefore, I do not want to go into the details because it is all before the Commission of

Inquiry. But the facts will reveal that what we were talking all this time were facts and they were not just political insinuations which were made.

finally—the Finance Minister himself.is here, and here, I am speaking as an M.P. from Karnataka, not as a Minister—I am appealing that someof our important projects need immediate attention. We are also all the time pressurising. Sir, power generation and irrigation are the great need of Karnataka today. The battle that Dev Gowda had with the Chief Minister was over the question irrigation projects and the money that was needed. Sir, I do want to say that the super thermal plant at Mangalore would be of great help to us. There are other projects pending like the Vijayanagar Steel Plant and the refinery at Mangalore. I am told now that the Abid Hussain'Committee has suggested that others should get -priority over the Mangalore Refinery. I hope that there will be a second look at it by the Planning Commission because these are the - commitments which we have made in Karnataka and I think the people will expect us to keep them.

Sir, I have placed before you what Karnataka went through over the last few years. President's rule has come and I agree with what the Members said that President's rule is not Congress rule. But we are all in it together as far as Karnataka is concerned. It is not a party or it is not a governor, it is the people of Karnataka who will hold the Janata Government responsible for all their deeds and misdeeds of the last six years. Sir they have left, leaving the treasury empty, absolutely bankrupt. And if this Budget has had to come here, perhaps, I keep saying, there must have been one bright star somewhere in their horoscope. At a time When they had no money even to pay salaries, they have had a rescue as it were, by the Central Government

and the Centre is trying to bale them out by releasing, money, paying their extra bills and trying to help out.

I support the Budget and I would like to say that I hope that in the comani 'twfo or threes, with the administration tightened, this kind of wasteful expenditure coming to an end and economy measures being brought in, Karnataka can look forward to a brighter and more promising future. Thank you, Sir.

DR. YELAMANCHILI SIVAJI: Mr. Vice-Chairman, Sir, I may be allowed to speak from this seat.

Mrs. Alva wishes a bright future for the people of Karnataka. I hope it will not be as things are for the people of Bihar and U.P.

SHRIMATI MARGARET ALVA: What about Andhra?

DR. YELAMANCHILI SIVAJI: Andhra is all right.

SHRIMATI MARGARET ALVA: Yes, Andhra is perfect.

DR. YELAMANCHILI SIVAJI: Sir, I took objection to Parliament passing the budgets of various State Governments. As our friend mentioned earlier, only during the last week we passed the Budget and the Appropriation Bill for Punjab. Again the Union Government brings the Budget of Karnataka and the Appropriation Bill. Time and again, it has become the practice of the Union Government to destabilise the State Governments that are being run by the various non-Congress parties. During Jawaharlal's tenure, in fourteen years, president's imposed onlyhtimes in rule was various States.

SHRIMATI MARGARET ALVA: What about Charan Singh?

DR. YELAMANCHILI SIVAJI: I am coming to Charan Singh. Why do you

Once in Punjab, once in worry? PEPSU, once in Andhra Pradesh, once in Kerala, once in Orissa and once also in Travancore-Cochin. But during Mrs. Gandhi's time it became almost a regular feature to impose President's rule in almost all States every alternate month. And in the present regime of Rajiv Gandhi, as you are quite aware, he has outbeaten all the earlier rulers by resorting to tabilising his own' Ministries and his own State Governments and changing various PCCs. Rajiv Gandhi has dubious distinction of shuffling reshuffling his Cabinet 27 times. He even has the distinction of changing his Chief Ministers 19 times in several States; PCC presidents were changed at least 45 times in several States in the country. We know day and night several non-MPs are sitting in the Central Hall and at least half of them are from Andhra Pradesh. Likewise even in the case of appointments to District Congress Committees, committees or taluka committees the writ must go from Delhi, from the AICC. This way of doing things is deleterious to the functioning of the federal structure of the country. So what I would Ike to advise is ...

AN HON. MEMBER; You want to dictate from Delhi!

DR. YELAMANCHILI SIVAJI: Yes, we will dictate from Delhi too. That day is not far off. Because you are not having any government of yours in Hyderabad, you are concentrating on DCCs and tehsil . committees and taluka committees...

SHRIMATI MARGARET ; ALVA: Better than sitting in film studios.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): He is speaking as if this debate is on AICC and PCCs and DCCS.

DR. YELAMANCHILI SIVAJI: , What I want to advise you is that it is not desirable to destabilise the State Governments, whichever State

[Dr. Yelamanchili Sivaji]

it is. During 1959 when Mrs. Gandhi was the chairperson of the Congress Party she started destabilising the constitutionally elected State Governments. She took the initiative for it. In 1954 even In the erstwhile Andhra State also the then elected Government was dethroned by the Congress people by their own defections-the Government of the late Prakasam Pantulu. Likewise Gujarat, in wise in several, other States-twice in Andhra Pradesh, three times in Assam, five times in Bihar, eight times in Punjab, six times in Orissa, five times in Manipur. In almost all the States democratically elected Governments were3oppled, And now it has become the practice for the Congress Party to destabilise its own party governments. President's rule under Article 356 has been misused to settle

the internal squabbles of the Congress within the Party, to settle scores Congress Party. In 1972 President's rule was imposed in Andhra Pradesh and the then Chief Minister, Shri P. V. Narasimha Rao, was asked to resign, and now he is sitting here as the Minister of External Affairs. At that time the Assembly was suspended but dissolved. After settling scores among the Congress Legislature Party Shri J. Vengal Rao was appointed as the Chief Minister and the suspension was' revoked and the Assembly was convened once again. Likewise several other parts of the country. Nowadays Mr. M. L. Fotedar is going on behalf of the Centre to different State capitals like Bhopal, Patna and other places and he is blackmailing the Congress legislators in those States threatening, unless they agree the writ from Delhi AtCC will come, we are going to dissolve the State Assembly. This is the dictum, this is the farce, going on in various States. So what I would like to advise you is don't go in for shortcuts, it is not desirable for the functioning of democracy and the federal structure in this country. Soon after Mrs. Gandhi came back

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to power in 1980 several State Governments were dissolved...

MARGARET SHRIMATI ALVA: What about Charan Singh?

SHRIMATI JAYANTHI NATARA-JAN: He had promised to come to Charan Singh, but he never came.

DR. YELAMANCHILI SIVAJI: I am coming to him. She said, "during that period". I am coming to that... (Interruptions)... During that period, all the State Governments, all the State Legislatures, were running extended lease of life and the Constitution was changed and the Representation of the People Act was changed by Mrs. Gandhi after putting all the Opposition leaders in jail. You con» veniently changed the Constitution., (Interruptions¹)

SHRIMATI MARGARET ALVA: Sir, is he .talking about Karnataka or Andhra Pradesh? This is Karnataka Budget,.. (Interruptions).,.

DR. YELAMANCHILI SIVAJI: You extended the term for one year and that is why Mr. Charan Singh deserves our sympathies. There was nothing wrong in what he did. But it was, Sir, Mrs. Gandhi who abruptly dissolved the Assembly within three years without completing the term.... (Interruptions).

SHRIMATI MARGARET ALVA: Why are you permanently obsessed with Mrs. Gandhi? She is gone.

DR. YELAMANCHILI SIVAJI: We do not leave her. We always oppose her. We are always opposing Mrs. Gandhi as well as Mr. Rajiv Gandhi. We never left her... (Interruptions')

MARGARET SHRIMATI ALVA: Mrs. Gandhi[^] has proved to be more powerful in Heath than what she was in life. They thought that she was finished... (Interruptions)

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(Madhya Pradesh; Sir, this cross-talk, this cross conversation, is going on... (Interruptions),..

SHRI TINDIVANAM RAMAN (Tamil Nadu): Sir, this crosstalk is going on. What is this?.....(Interruptions)....

THE VICE-CHAIRMAN (SHRI V. NARAYANASASAMY MR. speak looking at me and not on that side

SHRIMATI MARGARET ALVA: Sir, let him speak on Karnataka. We want to hear him on Karnataka.

DR. YELAMANCHILI SIVAJI: What is there in Karnataka now? There is lothing new in Karnataka . . Inter uuptions uptions)...

SHRIMATI MARGARET ALVA: ["hen why are you speaking?

DR. YELAMANCHILI SIVAJI: We lo not like State Budgets to be passednion Government iere. We are basically opposed to the State Budgets being passed at Delhi, that hy we oppose this... (Inter-uptions)... Now, what happened in Tamil nadu on the anuary 976, when Shri K. K. Shah was the Governor, he submitted a' report to he Union Government stating that here were some irregularities in the unctioning of theState Government nd so, the State Government was reaoved and an Inquiry Commission yas appointed under the chairmanship <i Shri Sarkaria. Later oh, a honeyaoon was going on between the DMK nd the Congress (I) and Mrs. Gandhi, t a meeting in Madras...

SHRIMATI MARGARET ALVA: aain Mrs. Gandhi!

DR. YELAMANCHILI SIVAJI:... aid she is on record—that only lor the IPI and the ADMK she dissolved the issembly and appointed the Sarkaria 'ommission and that it was not her

unoiuun TO ao so. This she said or 30-9-79. Then whose report is correct, Mr. K. K. Shah's report of 28-1-76 or Mrs. Gandhi's statement on 30-9-79? This very clearly shows that the office of Governor is being misused to destabilize the State Governments and to settle scores in the Congress(I) Party.

In the States ruled by the non-Congress (I) parties, the Raj Bhavans are being used as the PCC(I) offices.

- SHRIMATI MARGARET ALVA:

DR. YELAMANCHILI SIVAJI; And most of the Governors are acting like *de fecto Presidents* of the PCCl(I)s. Unfortunately, there is a Governor, by name, Mr. P. Venkatasubbaiah, in Karnataka.

SHRIMATI MARGARET ALVA: We are not supposed to Governors by name. You leave out the name and you talk about the Governor •..... (Interruptions')....

SHRI SATYA PRAKASH MALA-VIYA: He is talking about the Governor and the Governor is Mr. P. Van-katasubbaiah. What is wrong? He can take any name.

SHRIMATI MARGARET ALVA: You people do not know. Many of your were not here in the House. You do not know what happened.

DR. YELAMANCHILI SIVAJI: Sir, Mr. P. Venkatasubbaiah was the General Secretary of the AICC(I).

THAKUR: JAGATPAL SINGH: Sir, can the Governor be discussed here?(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). Try to avoid, accusations, please.

DR. YELAMANCHILI SIVAJI: This very same Governor, who was then the AICC(D General Secretary, expelled Mrs. Gandhi in 1969. Then there is another Governor now in

State, from my district, and he is Mr.

K. Brahmananda Reddy. He has also got the dubious distinction of expelling Mrs. Gandhi from the Congress

5 P.M. in 1978. So these two people who expelled Mrs. Gandhi from the Congress Party are now acting as Governors. I am sorry that Mrs. Alva says that they are close to, and they are aligning with, the Congress Party, Mrs. Gandhi and Mr. Rajiv Gandhi. They are not. They proved time and igain that they are not the well-wishers of Mrs. Gandhi and Congress Party. during1977-78 Mr. Brahmananda Reddy went to the Shah Commission and be gavedence against Mrs. Gandhi. (Interruptions)

SHRIMATI MARGARET ALVA: iVhat is hetalking of? Why is he talkingah Commission? If he wantst there be a debate on the Shan Dommission. Let him introduce it. (Interruptions) Let there -be a discussion on his. Why are you talking about it-Discuss it. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Your time is up. You have to conclude now. (Interrup-

AN HON. MEMBER; He should speak on the karnataka only

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Say something on Karnataka, (Interruptions)

DR. YELAMANCHILI SIVAJI; I iope that wise counsel will prevail upon hem and they will see that State Budgets are not passed at Delhi level.

nothing is mentioned Unfortunately, about the preparations for an early poll in Karnataka# I do not know whether these people are going in for an extension)f the term of Governor's rule in karnataka. It appears so. There is no reason . for... (Interruptions) What mean to :ay is that even with extension or with-. butextension they are bound to lose in karnataka and esewweretates.

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C. LAKSHMANMA (Ananra PKUF Pradesh): This is a political prediction.

DR. YELAMANCHILI SIVAJI; People have proved this in Tamil Nadu and other places. So let us not extend President's rule in Karnataka and let them go in for an early poll so that they can face their Waterloo in Karnataka and other parts of the country.

THE VICErCHAIRMAN (SHRI V. NARAYANASAMY): Shri P. N. Sukul.

SHRI P. N. SUKUL: Mr. Vice-Chairman, Sir, die tragic tale of the decline and fall of the Janata Government in Karnataka could materialise due as much to innerparty dissensions as to gross fiscal mismanagement. It is a pity that the Janata Government headed (by Mr. Ramkrishna Hegde when it came to power, promised an honest and clean Government, a corruption-free Government. and that very Government had to die an unit mely death under the death weight of corruption and nepotism.

SHRI SATYA PRAKASH MALA-VIYA: It was a murder.

SHRI P. N. SUKUL: It was not a case of murder. It was not a case of death. It was a case of suicide. (Interruptions)

SHRIMATI MARGARET ALVA: An ex-home Minister of Karnataka is facing a charge of murder in Karnataka, (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Please allow him to speak. (Interruptions).

SHRI P. N. SUKUL; He who is ex pected to speak is not able to speak and others are speaking and exchanging view! Sir, Mr. Chandre Gowda who initiated thedebate started with transfers under the present Governor's regime and he counted 65 transfers of officers. He said that 65 officer* had been transferred. Do you know

now many transiers too place when theJanata Government started functioning in Karnataka? Thousands and thousands of transfers took place costing crores of rupees to the State Exchequer and causing alot of inconvenience to the employees. Also a lot of money was made. That is why they were transferred. They were transferred in thousands, shri Hegde started his administration with favouritism and potism. It was at his instance that the Bangalore Development Authority placed order for cement with the State Corporation of Sikkim. You will be surprised to know that hundred per cent cost was paid in advance against all rules and all legal formalities. At the instance of the Chief Minister, Mr. Hegde, contracts were awarded by the Bangalore Development Authority .to M/s Rashmi Contractors and M/s Khoday Contractors inviolation of all rules on the subject resulting in a loss of crores of rupees to the Bangalore Development Authority ad to the people who were to purchase plots of land. These irregularities have already been pointed out by the Committee on Public Undertakings of thestate Legislature. In violation of Corporation rules, licences for the construction of a muti-storeyed building in Bangalore city was given to M/s. Ganga Ram & Co. This building collapsed during construction and about 100 people died. A judicial inquiry was instituted and that judicial inquiry came out with a verdict against the owner of the company and against the officers concerned. But during all these six years...

SHRI R. s. NAIK (Karnataka); Sir, I am on a point of order. Our hon. Member may not be aware that the Ganga Ram building was an old building. It did not collapseduring the construction period. (Interruptions)

THE VICE-CHAIRMAN (SHRIV. NARAYANASAMY): It is not a point of order. It is a point of information.

SHRI P. N. SUKUL: An old building could not collapse during construction. It wag a new. building.

SHRI R. s. NAIK Sir, without collecting full information, it is hot fair on the part of the on. MeirTber t6 speak like that.

SHRI p. N. SUKUL; The building that i am talking about was a new building and it collapsed during conl struction. As I was saying, nobody has been punished becausethe contract had been awarded at the instance of the Chief Minister himself. The Chiel Minister withheld any diciplinary action or punitive action against aH thosewho werefound guilty.

In 1983, when this Government came into power, there were 9000 seats in engineering colleges and during six years these seats in engineering colleges increased to 15000. In 1983, therewere 800 seats in medical colleges and when the Janata Government fell, the number was 2200. The number of polytechnics in 1983 was 63.

[The Deputy Chairman in the CMr\ After six years, this number rose to 113. Similarly, Madam, all the 1.T.IS. and the dental colleges were all sanctioned, opened ana multiplied. And obviously, our Chief Minister and Ministers got heavy kickbacks.

SHRI MOHINDER SINGH LATHER (Haryana): Like Bofors.

SHRI P. N. SUKUL; Much more than that. A decision to abolish the capitation fee was taken. But that decision is still in cold storage. Madam, recently, just two or three months back,'I went to Karnataka along with the Joint Committee on Indian ' Medical Council Bill of which I was the Chairman. And we visited so many medical colleges in the State and capitation fee medical colleges also. From each student Rs. 3 to Rs. 4 lakhs ara taken as capitation fee for admission. (Interruptions) They are ©Den. The* are run on commercial basil.

SHBI K. .G, MAHESWARAPPA:; Madam, most of the medical colleges in Kamataka ale run by the Congress people.

SHRI P. N. SUKUL: Mr. Maheswarappa was a Member of that Committee.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Maheswarappa, your name is listed here. Please do not Interrupt him,

SHRI K. G. MAHESWARAPPA: They run by the Congress people.

THE DEPUTY CHAIRMAN: Let him make his speech. Why do you want to interrupt him unnecessarily?

SHRI K. G. MAHESWARAPPA:; The Congress leaders are running them

SHRI R N. SUKUL; But during aH these six years, who allowed them to open? During all these six years who allowed them to Junction? How could new colleges, how could new courses come up? Mr. Maheswarappa, do not try to defend a lost case.

" SHRI K. G. MAHESWARAPPA: Who runs them now?

(Interruptions)

SHRI p, N- SUKUL; Madam,, this is how the seats in the engineering, medical and dental colleges were increased by the Janata Government. As my friend, Mr. Hanumanthappa was saying, before 1983, there were 6,000 wine shops in the State. But they became 8,000 during-the Janata regime.

SHRIMATI MARGARET ALVA:: 6,000 became 15,000.

SHRI P. N. SUKUL: During , the election time in 1984, rectified spirit was sold outside the State although there was a shortage in domestic consumption. It was being sold and in that, shady deal, the Chief Minister, Mr. Ramkrishna. Hegde earned at least Rs. 50 crores. (Interruptions) I think

some of you have also got something from that. That is why you are trying to defend him. (Interruptions) Madam, as we all know, the Karnataka High Court indicted the Government awarding contract for bottling arrack to a selected few in contravention of the Excise rules. The High Court passed a severe stricture in the matter, called the deal arbitrary, capricious and even shocking. And the Supreme Court later affirmed this verdict of the High court. I have the Judgment the Supreme Court with me. For want of time, I cannot quote from it. And it was then when the High Court's verdict came and the Supreme Court's affirmation that came Mr. Ramakrishna Hegde had staged that drama of resignation. He resigned and then Withdrew his resignation. In this also, crores and crores of rupees were collected by the Chief Minister and others. And tax evasion due to the sale of 'seconds' was to the tune of Rs. 300 crores. And Mr. Hegde earned crores by allowing the tax evasion through the sale of 'seconds' ...

SHRI ANAND SHARMA (Himachal Pradesh): That is why he is made the Vice-President of the Janata DaL

SHRI p. N. SUKUL: Excise revenue of _ the state in. 1982-83 was Rs. 220 crores, and after Six years., in 1988-89, it was still Rs. 300 crores only. There should have been a growth of 2ft per cent, but there was a paltry growth olio per cent Only. Madam, there are 55 public sector undertakings in the State, in 1983, the accumulated loss of all these 55 undertakings was Rs. 163 crores. But in a matter of six years under the Janata rule, this loss increased to Rs,.. 700 crores; from Rs. 163 crores to Rs. 700 crores, it means a loss of Rs. 537 crores in six years only. For example, in the Karnataka State Road Transport Corporation in 1983 the loss was Rs. IS crores, but after six years the loss to to Rs. 150 crores. This is the performauce or the Janata Government, honest

Janata Government.

SHRI M S. GURUPADASWAMY; May I ask him to remember the performance of your own Government at the Centre

SHRI P. N. SUKUL. Do not compare, Analyse yourself first. You were very honest. You claimed to be very honest, corruption free and value based, (Interruptions).

AN HON. MEMBER; And they charged value for everything.

SHRI P. N. SUKUL; That is why you started charging value for everything, for medical college seats, ifor engineering college seats.

SHRI M. S. GURUPADASWAMY: Your Prime Minister promised a clean Government at the Centre. What happened to that?

SHRIMATI JAYANTHI NATARA-JAN: It is there.

SHRI P. N. SUKUL; In sericulture, in 1983, there was a loss of Rs. 2 crores only in the industry. But after six • years this loss grew to Rs. 14 crores. Ana as Mrs. Margaret Alva was saying a stage came that employees and teachers were not getting their salaries. They were not getting their salaries. The employees were not getting their DA in cash. They were not getting it in cash. Other Government servants in other States were getting it in cash and so also the Central Government servants.

SHRI M. S. GURUPADASWAMYS How could they live otherwise?

SHRI P. N. SUKUL; That was the problem created by you and your administration.

It is really good that the State actministration has now taken over the wholesale distribution Indian made liquor. Madam, there are 28 sugar factories, in Kamataka in all the sectors, coopertive sector, private sector, all the sectors. Before the Hegde Government came to power, the total loss on all these sugar factories was Rs. 21 crores. And within six years, because of the mismanagement of the Janata rule, it rose to Rs 60 crores, three times only in sugar mills.

SHRI SATYA PRAKASH MALA-' VIYA; Equivalent to the Bofors com mission

SHRI P. N. SUKUL; At least you could have equalled it, but you have] far exceeded it. In the Bofors' case we do not know who has taken it but here we know you have taken it, Hegde has taken it and his Minister have taken it. . •

*

The Gowribidnur co-operative sugao factory which had a distillery was sold ta M/s. Kothari, a co-operative sugar factory sold to a private company, M/s, Kothari for Rs. 4.5 crores, where as its real value was Rs. 10 crores The Kllegal co-operative sugar factory was sold to M/s. Khodey Company at a negotiated value of Rs. 2.5 crores, although its value was Rs. 10 crores and our Chief and his Minister got the kickbacks, Ministers got the kickbacks. In july198?, a proposal Hegde received the sale of land in Hosur Sarjapura, which my friend has mentioned. And from whom? From N. G. Monis and George Monis who live In' Dubai, not in, India. They are not Indian citizens. In a site mela at Lalbagh, Mr. Hegde openly encouraged private builders from abroad to build Bangalore. NRI Association Kamataka later came into the picture and 110 acres of land was allotted to it. What was the value of this land taken from the association? It was Hs. 55 lakhs whereas it should have been Rs. 11 crores. How much of kickbacks they must have received just from one deal There lies the ingenuity of Hegde and Company.

SHRI VITHALBHAI *M*,. PATEL (Gujarat): A symbol of corruption.

SHRI p, N. SUKUL; And. this payment was made without obtaining the permission of the Reserve Bank of India which means in total violation of FERA rules.

SHRI D. B. CHANDRE GOWDA:. What was the Central Government do-In*?

SHRI P. N. SUKUL.. That is what I am going to ask in the end of my egech as to what the Central Government, should do. They should look into It and punish the guilty, whether it is the Chief Minister or any other man.

SHRI D. B. CHANDRE GOWDA: May I bring to your kindnotice that even the terms of reference to the Kuldip Singh Commission are only proposals.

SHRI P. N. SUKUL; You said so many things about the Centre; I never disturbed you. Very patiently I was bearing all of you.

SHRI VITHALBHAI M. PATEL: Why can't they digest?

SHRIMAT1 MARGARET ALVA: When I replied, Mr. Chandre Gowda was not in the House, I produced documents; I read out letters of the Chief Minister's Private Secretary; I read out the resolution of the BDA which said that on instructions and as desired by the Chief Minister we are making this allotment. I read out here and copies are with me. BDA says it was allotted; he says it was proposed. The letter is here on record.

SHRI P. N. SUKUL; As my friend, Mr. Hanumanthappa, was referring, one Mr. Narayanaswamy owned land measuring 5 acres "and 24 guntas in Karnataka in Jayanagar, Bangalore, He applied for permission to sell that piece o? land to Messrs. Revajeethu Builders and it was granted within thttee days In violation of Urban Land

Ceiling Act, and the property worth Rs. 2 crores was allowed to be sold at Rs. 7» lakhs. There was evasion of stamp duty obviously. Why it was done, because in that company, 50 per cent shares were held by the sisters of Mr. Hegde's son-in-law, and so within three days, permission was granted by the Chief Minister and the deal was struck and finalised. As Mr. Hanumanthappa was saying—he did not mention this fact that it was the sisters of Mr. Hegde's son-in-law.

As my friend was saying earlier, in 1983, farmers started Janata Ranga and so Janata Government, came to power in Karnataka in 1983. Mr. Hegde declared 7 per cent interest on cooperative loans to farmers and became their champion. The difference was to be paid by the State Government. The farmers paid Rs. 180 crores. But the matching grant of Rs. 40 crores was not paid to the co-operative societies. With the result, the co-operative soclties were not in a position to grant any further loans to the-farmers who had already contributed Rs. 180 crores. ('Interruptions) The farmers got agitated. They revolted and thousands and thousands of farmers had to be arrested. A3 my friend was saying, they could not be accommodated in jails. They were kept in schools, in hospitals and in Government guest houses. This is what actually has happened. (Timebell rings) That is- why 1 say, Madam, the farmers are not going to - support the Janata Party now in Karnataka.

SHRI D. B. CHANDRE GOWDA: Have the elections and see.

SHRI P. N, SUKUL. Their fate is written on the wall.

SHRI SATYA PRAKASH .MALA. VIYA; Why are you not holding the elections?

SHRI p. N. SUKUL. We will hold the elections.

SHRI D. . CHANDRE GOWDA:: When?

SHRI P. N. SUKUL: First, let other things be done. Let the Budget be passed.

1989-90 and

Madam, as you have said 'the time is up', I will not take more time. Mr. Ramakrishna Hegde, the champion oi the people, when he was the Chief Minister, refused to pay bonus to his employees. Bonus has been paid by the Central Government to its emplovees. Many state Government have paid bonus to their employees. But Mr. Hegde said 'I do not agree, in principle. He is such a reactionary Can any progressive support him?" I do not know how you are joining hands. He said 'I do not believe in paying bonus to class III employees, to Class IV employees'. As a result of this, the Karnataka Government employees are not getting bonus. The Dearness Allowance "they could not get in cash, D.A. instalment in cash, Bonus, they never got. My submission is, at least, during the President's Rule, they must get bonus. As I said, other State Government employees are getting - bonus; U.P. Government employees, M.P. Government employees, Bihar Government employees; most State Government employees, almost all. Similarly, Karnataka Government loyees must also be granted bonus. the President's Rule, Under they should be granted bonus. If full bonus cannot be granted, to start with, let them be granted fifteen days' pay as bonus.

SHRI ANAND SHARMA They have made the State bankrupt.

SHRI P. N. SUKUL; They have brought the State to the brink of bankruptcy when President's Rule was clamped. As I said in reply to what Mr. Gowda had said a thorough probe should be ordered into all the irregularities that have come to the surface. have come to the surface.

SHRI ANAND SHARMA; It must be orderd.

SHRI VITHALBHAI M. PATEL: That is the only way.

THAKUR JAG ATP AL SINGH: There is no other way.

SHRI P. N. SUKUL: A thorough probe should be ordered. Only then the real character of Mr. Ramakrishna Hegde, his Ministers and others would become known to the people of India, to the people of Karnataka....

SHRI D. B. CHANDRE GOWDA: Welcome, please do it. (Interruptions)

SHRI P. N. SUKUL;So that, once again, the people of Karnataka cannot be befooled into electing their to power. Thank you,

SHRI M. S. GURUPADASWAMY: May i just remind my friend, Mr. Sukul, again? We welcome a probe into all the irregularities committed by the Government in Karnataka. (Interruptionsy At the same time, 1 want a probe, a thorough orobe, comprehensive probe, into all the irregularities, misfeasance malfeasance, omissions and commission committed by the Central Government here. (Interruptions)

श्री राम नरेश यादव (उत्तर प्रदेश) उपसभापति महोदया, एक कहावत है **"उल्टा** चोर कोतवाल को डांटे" इसलिए, सारा मामला ये लोग गडवड़ कर रहे है भौर उल्डे सैन्टर पर आरोप लगा रहे हैं।

ग्रच्छा किया. उपसमापति: ग्रापने पहले कहावत बोल दी; नहीं तो यहां भार्जिक्शन भ्राजाता।